

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 22, 1968/Asadha 31, 1890 (Saka)

No. 172

1. Oath or Affirmation

Shrimati Ila Pal Choudhuri and Shri Dharnidhar Basumatary made and subscribed the oath in English and took their seats in the House.

2. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri N. G. Ranga, Atal Bihari Vajpayee, Krishnan Manoharan, H. N. Mukerjee, Ram Sewak Yadav, P. Ramamurti, Surendranath Dwivedy and Prakash Vir Shastri made references to the passing away of Shri Mali Mariyappa and Shri A. Nesamony, who were sitting Members of Lok Sabha and Shri Harish Chandra Mathur, who was a Member of the Constituent Assembly of India, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

3. Starred Questions

Starred Questions Nos. 1—4 were orally answered. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—82, 84—87, 89—113, 116—123, 125—157, 159—173 and 175—295 were laid on the Table.

5. Calling Attention

Shri D. N. Patodia called the attention of the Minister of External Affairs to the reported massive supply of arms including lethal weapons by the USSR to Pakistan and the resulting danger to India's security.

The Prime Minister made a statement in regarding thereto.

6. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Piloo Mody and others regarding the failure of the Government of India's Foreign Policy as evidenced from the Soviet Union's agreeing to supply arms including lethal weapons to Pakistan.

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Shri Piloo Mody then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 3 P.M.

7. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Proclamation dated the 29th June, 1968 issued by the President under article 356 of the Constitution in relation to the State of Bihar published in Notification No. G.S.R. 1228 in Gazette of India dated the 29th June, 1968, under article 356(3) of the Constitution.
- (ii) A copy of the Order dated the 29th June, 1968, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation.
- (2) A copy of the Report of the Governor of Bihar dated the 26th June, 1968 to the President.
- (3) A copy each of the following Ordinances, under provisions of article 123(2)(a) of the Constitution:—
 - (i) The Advocates (Amendment) Ordinance, 1968 (No. 3 of 1968) promulgated by the President on the 5th June, 1968.
 - (ii) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1968 (No. 4 of 1968) promulgated by the President on the 17th June, 1968.
 - (iii) The Public Premises (Eviction of Unauthorised Occupants) Amendment Ordinance, 1968 (No. 5 of 1968) promulgated by the President on the 17th June, 1968.
 - (iv) The Gold (Control) Ordinance, 1968 (No. 6 of 1968) promulgated by the President on the 29th June, 1968.
 - (v) The Enemy Property Ordinance, 1968 (No. 7 of 1968) promulgated by the President on the 6th July, 1968.
 - (vi) The Indian Patents and Designs (Amendment) Ordinance, 1968 (No. 8 of 1968) promulgated by the President on the 6th July, 1968.
- (4) A copy of the explanatory statement giving reasons for immediate legislation by the Indian Patents and Designs (Amendment) Ordinance, 1968, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (5) A copy of the Uttar Pradesh Gaon Panchayats and Kshettra Samitis (Extension of Term) Act, 1968 (President's Act No. 14 of 1968) published in Gazette of India dated the 2nd May, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968.

- (6) A copy of the explanatory statement giving reasons for immediate legislation by the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1968, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (7) A copy of the explanatory statement giving reasons for immediate legislation by the Public Premises (Eviction of Unauthorised Occupants) Amendment Ordinance, 1968.
- (8) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1968, published in Notification No. F.4(83)67-Fin. (E)(I) in Delhi Gazette dated the 30th April, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (9) A copy of the Income-tax (Third Amendment) Rules, 1968, published in Notification No. S.O. 1856 in Gazette of India dated the 23rd May, 1968, under section 296 of the Income-tax Act, 1961.
- (10) A copy of the Notification No. G.S.R. 1042 published in Gazette of India dated the 31st May, 1968, issued under section 280ZE of the Income-tax Act, 1961.
- (11) A copy each of the following Notifications issued under section 10 of the Income-tax Act, 1961:—
- (i) S.O. 2063 published in Gazette of India dated the 5th June, 1968.
 - (ii) S.O. 2430 published in Gazette of India dated the 2nd July, 1968.
- (12) A copy of Notification No. S.O. 2431 published in Gazette of India dated the 2nd July, 1968, issued under section 80C of the Income-tax Act, 1961.
- (13) A copy each of the following Notifications issued under section 5 of the Wealth-tax Act, 1957:—
- (i) S.O. 2064 published in Gazette of India dated the 5th June, 1968.
 - (ii) S.O. 2432 published in Gazette of India dated the 2nd July, 1968.
- (14) A copy of the Medicinal and Toilet Preparations (Excise Duties) Third Amendment Rules, 1968, published in Notification No. G.S.R. 1158 in Gazette of India dated the 22nd June, 1968, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (15) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Forty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 861 in Gazette of India dated the 11th May, 1968.

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- (ii) The Customs and Central Excise Duties Export Drawback (General) Forty-eighth Amendment Rules, 1968, published in Notification No. G.S.R. 862 in Gazette of India dated the 11th May, 1968.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Forty-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 863 in Gazette of India dated the 11th May, 1968.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Fiftieth Amendment Rules, 1968, published in Notification No. G.S.R. 864 in Gazette of India dated the 11th May, 1968.
- (v) The Customs and Central Excise Duties Export Drawback (General) Fifty-first Amendment Rules, 1968, published in Notification No. G.S.R. 865 in Gazette of India dated the 11th May, 1968.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 1968, published in Notification No. G.S.R. 866 in Gazette of India dated the 11th May, 1968.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Fifty-third Amendment Rules, 1968, published in Notification No. G.S.R. 900 in Gazette of India dated the 18th May, 1968.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Fifty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 901 in Gazette of India dated the 18th May, 1968.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Fifty-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 902 in Gazette of India dated the 18th May, 1968.
- (x) The Customs and Central Excise Duties Export Drawback (General) Fifty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 978 in Gazette of India dated the 25th May, 1968.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Fifty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 979 in Gazette of India dated the 25th May, 1968.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Fifty-eighth Amendment Rules, 1968, published in Notification No. G.S.R. 980 in Gazette of India dated the 25th May, 1968.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Fifty-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 981 in Gazette of India dated the 25th May, 1968.

- (xiv) The Customs and Central Excise Duties Export Drawback (General) Sixtieth Amendment Rules, 1968, published in Notification No. G.S.R. 982 in Gazette of India dated the 25th May, 1968.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Sixty-first Amendment Rules, 1968, published in Notification No. G.S.R. 983 in Gazette of India dated the 25th May, 1968.
- (xvi) G.S.R. 986 published in Gazette of India dated the 25th May, 1968 containing corrigendum to G.S.R. 795 dated the 4th May, 1968.
- (xvii) The Customs and Central Excise Duties Export Drawback (General) Sixty-second Amendment Rules, 1968, published in Notification No. G.S.R. 1122 in Gazette of India dated the 18th June, 1968.
- (xviii) The Customs and Central Excise Duties Export Drawback (General) Sixty-third Amendment Rules, 1968, published in Notification No. G.S.R. 1123 in Gazette of India dated the 15th June, 1968.
- (xix) The Customs and Central Excise Duties Export Drawback (General) Sixty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 1124 in Gazette of India dated the 15th June, 1968.
- (xx) The Customs and Central Excise Duties Export Drawback (General) Sixty-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 1125 in Gazette of India dated the 15th June, 1968.
- (xxi) The Customs and Central Excise Duties Export Drawback (General) Sixty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1126 in Gazette of India dated the 15th June, 1968.
- (xxii) The Customs and Central Excise Duties Export Drawback (General) Sixty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 1127 in Gazette of India dated the 15th June, 1968.
- (xxiii) The Customs and Central Excise Duties Export Drawback (General) Sixty-eighth Amendment Rules, 1968, published in Notification No. G.S.R. 1128 in Gazette of India dated the 15th June, 1968.
- (xxiv) The Customs and Central Excise Duties Export Drawback (General) Sixty-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 1210 in Gazette of India dated the 29th June, 1968.
- (xxv) The Customs and Central Excise Duties Export Drawback (General) Seventieth Amendment Rules, 1968, published in Notification No. G.S.R. 1211 in Gazette of India dated the 29th June, 1968.

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- (xxvi) The Customs and Central Excise Duties Export Draw-back (General) Seventy-first Amendment Rules, 1968, published in Notification No. G.S.R. 1212 in Gazette of India dated the 29th June, 1968.
 - (xxvii) The Customs and Central Excise Duties Export Draw-back (General) Seventy-second Amendment Rules, 1968, published in Notification No. G.S.R. 1213 in Gazette of India dated the 29th June, 1968.
 - (xxviii) The Customs and Central Excise Duties Export Draw-back (General) Seventy-third Amendment Rules, 1968, published in Notification No. G.S.R. 1214 in Gazette of India dated the 29th June, 1968.
 - (xxix) The Customs and Central Excise Duties Export Draw-back (General) Seventy-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 1215 in Gazette of India dated the 29th June, 1968.
 - (xxx) The Customs and Central Excise Duties Export Draw-back (General) Seventy-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 1216 in Gazette of India dated the 29th June, 1968.
 - (xxxi) The Customs and Central Excise Duties Export Draw-back (General) Seventy-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1217 in Gazette of India dated the 29th June, 1968.
 - (xxxii) The Customs and Central Excise Duties Export Draw-back (General) Seventy-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 1218 in Gazette of India dated the 29th June, 1968.
 - (xxxiii) The Customs and Central Excise Duties Export Draw-back (General) Seventy-eighth Amendment Rules, 1968, published in Notification No. G.S.R. 1219 in Gazette of India dated the 29th June, 1968.
 - (xxxiv) The Customs and Central Excise Duties Export Draw-back (General) Seventy-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 1220 in Gazette of India dated the 29th June, 1968.
 - (xxxv) The Customs and Central Excise Duties Export Draw-back (General) Eightieth Amendment Rules, 1968, published in Notification No. G.S.R. 1221 in Gazette of India dated the 29th June, 1968.
 - (xxxvi) The Customs and Central Excise Duties Export Draw-back (General) Eighty-first Amendment Rules, 1968, published in Notification No. G.S.R. 1222 in Gazette of India dated the 29th June 1968.
- (16) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 867 published in Gazette of India dated the 11th May, 1968.

- (ii) G.S.R. 871 published in Gazette of India dated the 11th May, 1968.
- (iii) G.S.R. 907 published in Gazette of India dated the 18th May, 1968.
- (iv) G.S.R. 908 published in Gazette of India dated the 18th May, 1968.
- (v) G.S.R. 984 published in Gazette of India dated the 25th May, 1968.
- (vi) G.S.R. 985 published in Gazette of India dated the 25th May, 1968.
- (vii) G.S.R. 987 published in Gazette of India dated the 25th May, 1968.
- (viii) G.S.R. 988 published in Gazette of India dated the 25th May, 1968.
- (ix) G.S.R. 989 published in Gazette of India dated the 25th May, 1968.
- (x) G.S.R. 992 published in Gazette of India dated the 21st May, 1968.
- (xi) G.S.R. 1037 published in Gazette of India dated the 28th May, 1968.
- (xii) G.S.R. 1071 published in Gazette of India dated the 8th June, 1968.
- (xiii) G.S.R. 1072 published in Gazette of India dated the 8th June, 1968.
- (xiv) G.S.R. 1073 published in Gazette of India dated the 8th June, 1968.
- (xv) G.S.R. 1084 published in Gazette of India dated the 5th June, 1968.
- (xvi) G.S.R. 1121 published in Gazette of India dated the 15th June, 1968.
- (xvii) G.S.R. 1129 published in Gazette of India dated the 15th June, 1968.
- (xviii) G.S.R. 1130 published in Gazette of India dated the 15th June, 1968.
- (xix) G.S.R. 1131 published in Gazette of India dated the 15th June, 1968.
- (xx) G.S.R. 1173 published in Gazette of India dated the 19th June, 1968.
- (xxi) G.S.R. 1266 published in Gazette of India dated the 1st July, 1968.
- (xxii) G.S.R. 1267 published in Gazette of India dated the 1st July, 1968.
- (xxiii) G.S.R. 1272 published in Gazette of India dated the 8th July, 1968.
- (xxiv) S.O. 1876 published in Gazette of India dated the 1st June, 1968.
- (xxv) G.S.R. 1275 published in Gazette of India dated the 9th July, 1968.
- (xxvi) G.S.R. 1276 published in Gazette of India dated the 9th July, 1968.

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(xxvii) G.S.R. 1313 published in Gazette of India dated the 13th July, 1968.

(xxviii) G.S.R. 1314 published in Gazette of India dated the 13th July, 1968.

(17) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 872 in Gazette of India dated the 11th May, 1968.

(ii) The Central Excise (Fifth Amendment) Rules, 1968, published in Notification No. G.S.R. 977 in Gazette of India dated the 25th May, 1968.

(iii) The Central Excise (Sixth Amendment) Rules, 1968, published in Notification No. G.S.R. 1038 in Gazette of India dated the 29th May, 1968.

(iv) The Central Excise (Seventh Amendment) Rules 1968, published in Notification No. G.S.R. 1040 in Gazette of India dated the 31st May, 1968.

(v) The Central Excise (Eighth Amendment) Rules, 1968, published in Notification No. G.S.R. 1041 in Gazette of India dated the 31st May, 1968.

(vi) The Central Excise (Ninth Amendment) Rules, 1968, published in Notification No. G.S.R. 1161 in Gazette of India dated the 22nd June, 1968.

(vii) The Central Excise (Tenth Amendment) Rules, 1968, published in Notification No. G.S.R. 1209 in Gazette of India dated the 29th June, 1968.

(viii) The Central Excise (Eleventh Amendment) Rules, 1968, published in Notification No. G.S.R. 1260 in Gazette of India dated the 6th July, 1968.

(18) A copy of the Annual Report of the Permanent Indus Commission for the year ended the 31st March, 1968.

(19) A copy of the Proclamation issued by the President on the 21st May, 1968, revoking the Proclamation issued by him on the 21st November, 1967, in relation to the State of Haryana, published in Notification No. G.S.R. 949 in Gazette of India dated the 21st May, 1968, under clause (3) of article 356 of the Constitution.

(20) A copy of the Insurance (Amendment) Rules, 1968, published in Notification No. G.S.R. 1070 in Gazette of India dated the 8th June, 1968, under sub-section (3) of section 114 of the Insurance Act, 1938.

8. RESIGNATION BY MEMBER

The Speaker informed the House that Shrimati Vijaya Lakshmi Pandit had resigned her seat in Lok Sabha with effect from the 8th July, 1968.

9. REPORT OF COMMITTEE OF PRIVILEGES

Shri R. K. Khadilkar presented the fifth Report of the Committee of Privileges.

10. REPORT OF ESTIMATES COMMITTEE

Shri P. Venkatasubbaiah presented the fifty-seventh Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Third Report of the Estimates Committee on the Ministry of Works, Housing and Supply—Rural Housing.

11. REPORT OF JOINT COMMITTEE

Shri R. K. Khadilkar presented the Report of the Joint Committee on the Bill further to amend the Constitution of India.

12. EVIDENCE BEFORE JOINT COMMITTEE—LAID ON THE TABLE

Shri R. K. Khadilkar laid on the Table a copy of the Evidence given before the Joint Committee on the Bill further to amend the Constitution of India along with a copy of the statement containing a gist of main points made by witnesses in their Evidence before the Joint Committee.

13. MOTIONS REGARDING SELECT COMMITTEE

(i) Shri Tenneti Viswanatham moved the following motion:—

“That this House do extend the time appointed for the presentation of Report of the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, upto the last day of the next session.”

The motion was adopted.

(ii) Shri Tenneti Viswanatham moved the following motion:—

“That this House to appoint Shri Z. M. Kahandole to the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, in the vacancy caused by the death of Shri Mali Mariyappa.”

The motion was adopted.

14. MOTIONS REGARDING JOINT COMMITTEES

(i) Shri Anil K. Chanda moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide

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for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies necessitated by such inclusion or exclusion and for matters in so far as such readjustment and re-delimitation are connected therewith, upto the first day of the second week of the Budget Session (1969).”

The motion was adopted.

(ii) Shri Kashi Nath Pandey moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith, upto the first day of the next session.”

The motion was adopted.

(iii) Shri Narayan Swaroop Sharma moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, upto the last day of the next session.”

The motion was adopted.

(iv) Shri M. B. Rana moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, upto the first day of the next session.”

The motion was adopted.

(v) Shri M. B. Rana moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, in the vacancy caused by the death of Shri Harish Chandra Mathur and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted

15. INTIMATION RE: ARREST, CONVICTION AND RELEASE OF MEMBERS

The Speaker informed the House of a communication, dated the 21st July, 1968 from the Magistrate, First Class, Delhi, intimating that Sarvashri Yajna Datt Sharma, Kanwar Lal Gupta, Ram Swarup Vidyarthi and Hardayal Devgun, Members, Lok Sabha, who had been arrested on the 21st July, 1968 for staging a demonstration in the Connaught Circus area in contravention of a prohibitory order under Section 144 of the Code of Criminal Procedure were produced before him on the 21st July, 1968, for trial. In the trial they pleaded guilty and on conviction the Members were sentenced to imprisonment till the rising of the Court on that day and were released after rising of the Court.

16. GOVERNMENT BILL—INTRODUCED

✓ *The Gold (Control) Bill, 1968*

The motion for leave to introduce the Bill was moved by Shri Morarji R. Desai.

(Lok Sabha adjourned at 1 p.m. and re-assembled at 2-05 p.m.)

The motion was opposed. On the motion the House divided, Ayes 103; Noes 61. The motion was accordingly adopted and the Bill was introduced.

17. STATEMENT RE: ORDINANCE—LAID ON THE TABLE

A copy of the explanatory statement giving reasons for immediate legislation by the Gold (Control) Ordinance, 1968, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

18. GOVERNMENT BILL—INTRODUCED ✓

The Judges (Inquiry) Bill, 1968.

19. GOVERNMENT BILL—UNDER CONSIDERATION

The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1968

The motion for consideration of the Bill was moved by Shri Jaganath Rao.

Shri C. C. Desai took part in the debate. His speech was not concluded.

The discussion was interrupted by Adjournment Motion.

20. ADJOURNMENT MOTION

At 3 P.M. Shri Pilloo Mody moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

(1) Shri K. Hanumanthaiya

(2) Shri Atal Bihari Vajpayee

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- (3) Shrimati Sucheta Kripalani
- (4) Shri Krishnan Manoharan
- (5) Shrimati Tarkeshwari Sinha
- (6) Shri S. A. Dange
- (7) Shri Morarji R. Desai
- (8) Shri J. B. Kripalani
- (9) Shri Madhu Limaye
- (10) Shri Sant Bux Singh
- (11) Shri P. Ramamurti
- (12) Shri Tridib Chaudhuri
- (13) Shri Sheo Narain
- (14) Shri Surendranath Dwivedy
- (15) Shri Tenneti Viswanatham
- (16) Shrimati Indira Gandhi

Shri Piloo Mody replied to the debate.

On the motion the House divided, Ayes 61; Noes 206. The motion was accordingly negatived.

21. GOVERNMENT BILL—UNDER CONSIDERATION

The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1968

Discussion on the motion for consideration of the Bill was resumed.

Shri Kanwar Lal Gupta took part in the debate. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd July, 1968.)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, July 23, 1968/Sravana 1, 1890 (Saka)

No. 173

1. Oath or Affirmation

Shri Bindheshwari Prasad Mandal made and subscribed the affirmation in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 31-34 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 296—305, 307—323, 325—331, 333—365, 367, 369—398, 400—448, 450—484, 487—562, 564—567 and 569—577 were laid on the Table.

4. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the series of unseemly incidents that took place on the 21st July, 1968 in front of the Soviet Information Centre in Delhi including tear-gassing and lathi charge on peaceful demonstrators, manhandling of women and misbehaviour with Press correspondents by the police.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi for the year 1966-67.

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- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Report of the Indian Standards Institution for the year 1966-67.
- (3) A copy of the Annual Report of the Development Council for Heavy Electrical Industries for the year 1966-67, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (4) A copy of the Notification No. S.O. 2070 published in Gazette of India dated the 10th June, 1968, regarding management of the India Electric Works Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (5) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Human Hair (Inspection) Rules, 1968, published in Notification No. S.O. 1609 in Gazette of India dated the 3rd May, 1968.
- (ii) The Export of Vacuum Flasks (Inspection) Rules, 1968, published in Notification No. S.O. 1617 in Gazette of India dated the 7th May, 1968. (Hindi and English versions).
- (iii) The Export of Steel Trunks (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2062 in Gazette of India dated the 5th June, 1968 (Hindi and English versions).
- (6) A copy of the Order made by the President under article 357 (1)(c) of the Constitution authorising expenditure out of the Consolidated Fund of the State of Bihar for the months of July and August, 1968, published in Notification No. S.O. 2318 in Gazette of India dated the 29th June, 1968.
- (7) A copy of the Public Provident Fund Scheme, 1968, published in Notification No. G.S.R. 1136 in Gazette of India dated the 15th June, 1968, under section 12 of the Public Provident Fund Act, 1968 (Hindi and English versions).

- (8) A copy of Notification No. S.O. 1517 published in Gazette of India dated the 24th April, 1968, regarding management of Messrs. Jessop and Co. Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (9) A copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) S.O. 1527 published in Gazette of India dated the 4th May, 1968 making certain amendment to G.S.R. 288 dated the 29th February, 1964.
 - (ii) The Mineral Concession (Fifth Amendment) Rules, 1968, published in Notification No. G.S.R. 1177 in Gazette of India dated the 29th June, 1968.
 - (iii) G.S.R. 1263 published in Gazette of India dated the 1st July, 1968, making certain amendment to the Second Schedule to the said Act.
- (10) A copy of the Audit Report on the Accounts of the Rubber Board for the year 1966-67 along with the statement of Accounts.
- (11) (i) A copy each of the following Notifications under sub-section (5) of section 39 of the West Bengal Weights and Measures (Enforcement) Act, 1958, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—
- (a) Notification No. 798-WM published in Calcutta Gazette dated the 30th March, 1968, making certain amendments to the West Bengal Standards of Weights and Measures (Enforcement) Rules, 1959.
 - (b) Notification No. 817-W.M. published in Calcutta Gazette dated the 5th April, 1968, containing corrigendum to the above Notification.
- (ii) A statement showing reasons for delay in laying the above Notifications.
- (12) A copy of the Cardamom Board Service Recruitment (Amendment) Rules, 1968, published in Notification No. G.S.R. 1107 in Gazette of India dated the 15th June, 1968 (English version) and No. G.S.R. 1150 in Gazette

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of India dated the 22nd June, 1968 (Hindi version), under sub-section (3) of section 33 of the Cardamom Act, 1965.

(13) (i) A copy each of the following Notifications issued under section 17 of the Forward Contracts (Regulation) Act, 1952:—

(a) S.O. 1947 published in Gazette of India dated the 29th May, 1968.

(b) S.O. 1948 published in Gazette of India dated the 29th May, 1968.

(ii) A copy of Notification No. S.O. 2234 published in Gazette of India dated the 22nd June, 1968 issued under section 5 of the Forward Contracts (Regulation) Act, 1952.

6. Parliamentary Committees—Summary of Work—Laid on the Table

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 16th March, 1967 to 31st May, 1968.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha.

8. President's Assent to Bills

(i) Secretary laid on the Table following five Bills passed by the Houses of Parliament during the last session and assented to by the President:—

(1) The Appropriation (No. 2) Bill, 1968.

(2) The Finance Bill, 1968.

(3) The Uttar Pradesh Appropriation (No. 2) Bill, 1968.

(4) The West Bengal Appropriation (No. 2) Bill, 1968.

(5) The Estate Duty (Amendment) Bill, 1968.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eight Bills passed by the Houses of Parliament during the last session and assented to by the President:—

(1) The Delhi Municipal Corporation (Amendment) Bill, 1968.

- (2) The Jammu and Kashmir Representation of the People (Supplementary) Bill, 1968.
- (3) The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1968.
- (4) The Public Provident Fund Bill, 1968.
- (5) The Bihar and Uttar Pradesh (Alteration of Boundaries) Bill, 1968.
- (6) The Central Laws (Extension to Jammu and Kashmir) Bill, 1968.
- (7) The Pondicherry (Extension of Laws) Bill, 1968.
- (8) The Civil Defence Bill, 1968.

9. Government Bill—Passed

**The Requisitioning and Acquisition of Immovable Property
(Amendment) Bill, 1968**

Discussion on the motion for consideration of the Bill moved on the 22nd July, 1968, continued.

The following members took part in the debate:—

- (1) Shri Kanwar Lal Gupta.
 - (2) Shri S. Supakar.
 - (3) Shri D. K. Kunte.
 - (4) Chaudhari Randhir Singh.
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*
- (5) Shri S. M. Joshi.
 - (6) Shri Diwan Chand Sharma.
 - (7) Shri Prakash Vir Shastri.
 - (8) Shrimati Sharda Mukerjee.
 - (9) Shri Tenneti Viswanatham.
 - (10) Shri Sheo Narain.
 - (11) Shri Ramavatar Shastri.
 - (12) Shri C. K. Bhattacharyya.

Shri Jaganath Rao replied to the debate.

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The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

An amendment for insertion of a New Clause 4 was adopted.

• New Clause 4 was also adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jaganath Rao.

The following members took part in the debate:—

- (1) Shri S. M. Joshi.
- (2) Shri J. M. Lobo Prabhu.
- (3) Shri Kanwar Lal Gupta.
- (4) Shri Sarjoo Pandey.
- (5) Shri George Fernandes.
- (6) Shri Jaganath Rao.

On the motion that the Bill, as amended, be passed, the House divided, Ayes 111; Noes 67. The motion was accordingly adopted and the Bill, as amended, was passed.

10. Government Bill—Under Consideration

The Border Security Force Bill, 1968

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

Two amendments for reference of the Bill to Select Committee were moved by Sarvashri George Fernandes and Kanwar Lal Gupta.

The following members took part in the debate:—

- (1) Shri Jyotirmoy Bosu.
- (2) Shri Prabhu Dayal Himatsingka.
- (3) Shri N. K. Somani.
- (4) Shri Bal Raj Madhok.

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(5) Shri Indrajit Gupta.

(6) Chaudhari Randhir Singh.

(7) Shri George Fernandes.

The discussion was not concluded.

11. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Nineteenth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th July. 1968)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, July 24, 1968/Sravana 2, 1890 (Saka)

No. 174

1. Starred Questions

Starred Questions Nos. 61—65 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 578-561, 583-640, 642-650, 652, 653, 655-724, 726-734, 736-745, 747-750 and 752-756 were laid on the Table.

3. Calling Attention

Shri Rajendranath Barua called the attention of the Minister of Home Affairs to the outcome of the negotiations held recently with the Ex-Rulers of Princely States on the question of abolition of their privy purses and other privileges.

The Minister of Home Affairs made a statement in regard thereto.

4. Question of Privilege

Shri Madhu Limaye sought to raise a question of privilege against the Deputy Prime Minister and Minister of Finance for allegedly making certain misleading statement in the House on the 30th April, 1968, while replying to the debate on the general discussion on the Finance Bill.

The Deputy Prime Minister made a statement on the subject.

The Speaker, thereupon, withheld his consent to the raising of the question of privilege.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the year 1966-67.
- ✓ (2) A copy of Government Resolution No. F. 30-60/67. IU dated the 24th July, 1968 on National Policy on Education.
- (3) A copy each of the following Notifications under section 185 of the Navy Act, 1957:—
 - * (i) The Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1968, published in Notification No. S. R. O. 3-E in Gazette of India dated the 30th March, 1968.
 - * (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations 1968 published in Notification No. S. R. O. 4-E in Gazette of India dated the 30th March, 1968.
 - ** (iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1968, published in Notification No. S. R. O. 5-E in Gazette of India dated the 19th April, 1968.
- (4) A copy of the Navy (Discipline and Miscellaneous Provisions) (Second Amendment) Regulations, 1968, published in Notification No. S. R. O. 8-E in Gazette of India dated the 8th July, 1968, under section 185 of the Navy Act, 1957 (Hindi and English versions).
- ✓ (5) A copy of the White Paper No. XIV containing Notes, Memoranda and Letters exchanged between the Governments of India and China between February, 1967 to April, 1968.

*The notifications were previously laid on the Table on the 16th April, 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

**The notification was previously laid on the Table on the 1st May, 1968 and was re-laid under Rule 234(2) of the Rules of Procedure.

6. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Thirty-second Report of the Committee on Private Members' Bills and Resolutions.

7. Presentation of Petition

Shri Jyotirmoy Bosu presented a petition from Shri Mahabir Pershad Gupta, Delhi and others regarding the introduction of First Point Sales Tax in Delhi.

8. Motion re: Nineteenth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Nineteenth Report of the Business Advisory Committee presented to the House on the 23rd July, 1968.”

An amendment to the motion was moved by Dr. Ram Subhag Singh.

The motion was adopted subject to the modification that item (6) and (7) of the Report be referred back to the Committee for reconsideration.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

9. Government Bill—Passed

The Border Security Force Bill, 1968.

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 23rd July, 1968, continued.

The following members took part in the debate:—

- (1) Shri Kanwar Lal Gupta
- (2) Shrimati Ila Pal Choudhuri ✓
- (3) Shri Samar Guha
- (4) Shri Krishna Kumar Chatterji
- (5) Shri Abdul Ghani Dar
- (6) Shri Bakar Ali Mirza
- (7) Shri Tenneti Viswanatham
- (8) Shri Hem Raj
- (9) Shri Jharkhande Rai
- (10) Shri Onkar Lal Bohra

Shri Y. B. Chavan replied to the debate.

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The amendments for reference of the Bill to Select Committee moved by Sarvashri George Fernandes and Kanwar Lal Gupta on the 23rd July, 1968, were negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 3 to 141 were adopted.

Clauses 2 and 142 were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Chandrika Prasad
- (3) Shri Atal Bihari Vajpayee
- (4) Shri George Fernandes
- (5) Shri Nath Pai
- (6) Shri Y. B. Chavan

The motion was adopted and the Bill, as amended, was passed.

10. Half-an-hour discussion on Matters arising out of Answer to Question

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 26th March, 1968 to Starred Question No. 856 regarding Price of Indian tea in International markets.

Shri Mohd. Shafi Qureshi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th July, 1968).

S. L. SHAKDHER,
Secretary.

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, July 25, 1968 | Sravana 3, 1890 (Saka)

No. 175

1. Starred Questions

Starred Questions Nos. 91, 92 and 94—96 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 757—855, 857—866 and 868—1004 were laid on the Table.

3. Calling Attention

Shri Ramavatar Shastri called the attention of the Minister of Home Affairs to the death of a woman employee of Patna Medical College Hospital and injuries to several persons in Patna and Ranchi due to lathi charge by the police in connection with the strike by the non-gazetted Government employees.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Paper laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Thirtieth Report of the Law Commission on section 5 of the Central Sales Tax Act, 1956—Taxation by the States of Sales in the course of import.
- (2) A copy of the Thirty-second Report of the Law Commission on section 9 of the Code of Criminal Procedure, 1898—Appointment of Sessions Judges, Additional Sessions Judges and Assistant Sessions Judges.
- (3) A copy of the Indian Telegraph (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 919 in Gazette of India dated the 18th May, 1968, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

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- (4) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) The Indian Telegraph (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 882 (English version) and G.S.R. 883 (Hindi version) in Gazette of India dated the 13th May, 1968.
 - (ii) The Indian Telegraph (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 940 (English version) and G.S.R. 941 (Hindi version) in Gazette of India dated the 15th May, 1968.
 - (iii) The Indian Telegraph (Fifth Amendment) Rules, 1968, published in Notification No. G.S.R. 1140 in Gazette of India dated the 7th June, 1968.
 - (iv) The Indian Telegraph (Sixth Amendment) Rules, 1968, published in Notification No. G.S.R. 1141 in Gazette of India dated the 13th June, 1968.
- (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 802 published in Gazette of India dated the 4th May, 1968 making certain amendment to G.S.R. 1845 dated the 8th December, 1967.
 - (ii) G.S.R. 944 published in Gazette of India dated the 18th May, 1968.
 - (iii) The Sugarcane (Control) Amendment Order, 1968, published in Notification No. G.S.R. 945 in Gazette of India dated the 18th May, 1968.
 - (iv) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1968, published in Notification No. G.S.R. 948 in Gazette of India dated the 20th May, 1968.
 - (v) The Gur (Regulation of Use) Amendment Order, 1968, published in Notification No. G.S.R. 994 in Gazette of India dated the 23rd May, 1968.
 - (vi) The Foodgrains Movement Restrictions (Exemption of Certified Seeds) Second Amendment Order, 1968, published in Notification No. G.S.R. 1056 in Gazette of India dated the 8th June, 1968.
 - (vii) The Imported Foodgrains (Prohibition of Unauthorised Sale) Amendment Order, 1968, published in Notification No. G.S.R. 1105 in Gazette of India dated the 15th June, 1968.
 - (viii) The Foodgrains Movement Restrictions (Exemption to Food Corporation of India) Amendment Order, 1968, published in Notification No. G.S.R. 1106 in Gazette of India dated the 15th June, 1968.

- (ix) The Roller Mills Wheat Products (Price Control) Second Amendment Order, 1968, published in Notification No. G.S.R. 1132 in Gazette of India dated the 11th June, 1968.
 - (x) The Delhi Roller Mills Wheat Products (Ex-Mill and Retail) Price Control (Second Amendment) Order, 1968, published in Notification No. G.S.R. 1133 in Gazette of India dated the 11th June, 1968.
 - (xi) The Andhra Pradesh Coarse Grains (Export Control) Amendment Order, 1968, published in Notification No. G.S.R. 1155 in Gazette of India dated the 22nd June, 1968.
 - (xii) The Manipur Foodgrains (Movement) Control Amendment Order, 1968, published in Notification No. G.S.R. 1156 in Gazette of India dated the 22nd June, 1968.
 - (xiii) The Gur (Regulation of Use) Second Amendment Order, 1968, published in Notification No. G.S.R. 1174 in Gazette of India dated the 24th June, 1968.
 - (xiv) The Indian Maize (Temporary Use in Starch Manufacture in Gujarat) Order, 1968, published in Notification No. G.S.R. 1224 in Gazette of India dated the 24th June, 1968.
 - (xv) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fifth Amendment Order, 1968, published in Notification No. G.S.R. 1269 in Gazette of India dated the 3rd July, 1968.
 - (xvi) The Delhi, Meerut and Bullandshahr Milk and Milk Products Control Order, 1968, published in Notification No. S.O. 1757 in Gazette of India dated the 14th May, 1968.
 - (xvii) The Fruit Products (Amendment) Order, 1968, published in Notification No. S.O. 1890 in Gazette of India dated the 1st June, 1968.
 - (xviii) The Cold Storage (Amendment) Order, 1968, published in Notification No. S.O. 1891 in Gazette of India dated the 1st June, 1968.
- (6) A copy each of the following Notifications under section 12A of the Essential Commodities Act, 1955:—
- (i) G.S.R. 1055 published in Gazette of India dated the 8th June, 1968, making certain amendments to G.S.R. 1842 dated the 24th December, 1964.
 - (ii) G.S.R. 1327 published in Gazette of India dated the 13th July, 1968, making certain amendments to G.S.R. 1842 dated the 24th December, 1964.

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- (7) (i) A copy each of the following President's Acts under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968:—
- (a) The West Bengal Land Reforms (Amendment) Act, 1968 (President's Act No. 1 of 1968) published in Gazette of India dated the 26th March, 1968.
 - (b) The Calcutta Thika Tenancy (Amendment) Act, 1968 (President's Act No. 2 of 1968) published in Gazette of India dated the 26th March, 1968.
 - (c) The Calcutta Thika Tenancy Stay of Proceedings (Temporary Provisions) Act, 1968 (President's Act No. 3 of 1968) published in Gazette of India dated the 26th March, 1968.
 - (d) The West Bengal Premises Tenancy (Amendment) Act, 1968 (President's Act No. 4 of 1968) published in Gazette of India dated the 26th March, 1968.
- (ii) A statement showing reasons for delay in laying the above Acts.
- (8) A copy of the Audited Accounts of the Animal Welfare Board for the year 1966-67, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.
- (9) A copy each of the Audited Accounts of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay for the year 1964-65, 1965-66 and 1966-67 under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals.
- (10) A copy each of the following Notifications under sub-section (3) of section 44 of the Food Corporations Act, 1964:—
- (i) The Food Corporations (Fourteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 819 in Gazette of India dated the 29th April, 1968.
 - (ii) The Food Corporations (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 870 in Gazette of India dated the 10th May, 1968.
- (11) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1252 in Gazette of India dated the 6th July, 1968, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (12) A copy of the Central Apprenticeship Council (Amendment) Rules, 1968, published in Notification No. G.S.R. 1250 in Gazette of India dated the 6th July, 1968, under sub-section (3) of section 37 of the Apprentices Act, 1961 (Hindi and English versions).

- (13) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1968, published in Notification No. S.O. 2384 in Gazette of India dated the 6th July, 1968 under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (14) A copy of the Industrial Disputes (Central) Amendment Rules, 1968, published in Notification No. G.S.R. 1059 in Gazette of India dated the 8th June, 1968, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947.
- (15) A copy of the Iron Ore Mines Labour Welfare Cess (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1251 in Gazette of India dated the 6th July, 1968, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961.
- (16) A copy of the Revised Estimates for the year 1967-68 and Budget Estimates for the year 1968-69 of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.
- (17) A copy of the Employees' State Insurance (Central) Third Amendment Rules, 1968, published in Notification No. G.S.R. 1006 in Gazette of India dated the 1st June, 1968, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (18) A copy of Government Resolution No. WB-15(24)|67 dated the 20th June, 1968 regarding Government decisions on recommendations made by the Central Wage Board for Electricity Undertakings.
- (19) (i) A copy each of the following Notifications under sub-section (3) of section 34 of the West Bengal Mining Settlements (Health and Welfare) Act, 1964, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—
- (a) The West Bengal Mining Settlements (Health and Welfare) (Election of Members) Rules, 1967, published in Notification No. PH|5565|2R-1|66 Pt. I. in Calcutta Gazette dated the 22nd September, 1967.
- (b) The Mines Board of Health (Conduct of Business) Rules, 1968, published in Notification No. PH|711|2R-1|66 Pt. IV in Calcutta Gazette dated the 25th March, 1968.
- (ii) A statement showing reasons for delay in laying the above Notifications.
- (20) A copy of the Registration of Electors (Second Amendment) Rules, 1968, published in Notification No. S.O. 1519 in

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Gazette of India dated the 25th April, 1968, under sub-section (3) of section 28 of the Representation of the People Act, 1950.

- (21) A copy of Notification No. S.O. 1524 published in Gazette of India dated the 30th April, 1968, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (22) A copy each of the following Notifications under sub-section (3) of section 169 of the Representation of the People Act, 1951:—
 - (i) The Conduct of Elections (Amendment) Rules, 1968, published in Notification No. S.O. 1433 in Gazette of India dated the 19th April, 1968.
 - (ii) The Conduct of Elections (Second Amendment) Rules, 1968, published in Notification No. S.O. 1520 in Gazette of India dated the 25th April, 1968.

5. Statutory Resolution

Shri Vidya Charan Shukla moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 29th June, 1968, under article 356 of the Constitution in relation to the State of Bihar.”

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The following members took part in the debate:—

- (1) Shri R. K. Amin
- (2) Shri K. N. Tewari
- (3) Shri Era Sezhiyan
- (4) Shri Mrityunjay Prasad
- (5) Shri Beni Shanker Sharma
- (6) Pandit D. N. Tiwary
- (7) Shri Bhogendra Jha
- (8) Shrimati Tarkeshwari Sinha
- (9) Shri S. M. Joshi
- (10) Shri Bhola Raut
- (11) Shri Mohammad Ismail
- (12) Shri Bibhuti Mishra
- (13) Shri J. B. Kripalani
- (14) Shri Lakhan Lal Kapoor

(15) Shri Kartik Oraon

(16) Shri Bindheshwari Prasad Mandal

Shri Y. B. Chavan replied to the debate.

The Resolution was adopted.

6. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Twentieth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th July, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, July 26, 1968|*Sravana* 4, 1890 (*Saka*)

No. 176

1. Starred Questions

Starred Questions Nos. 121-124 and 148 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1005-1009, 1011-1025, 1027-1091, 1093-1101, 1103-1133, 1135-1161, 1163-1183, 1185-1248, 1250, 1251, 1253-1295, 1297-1302 and 1304-1311 were laid on the Table.

Statement by the Deputy Home Minister, correcting the answer given on the 10th May, 1968 to Unstarred Question No. 10384 regarding Andaman and Nicobar Islands was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Visakhapatnam Port Trust for the year 1966-67 and the Audit Report thereon.
 - (ii) Annual Accounts of the Bombay Port Trust for the year 1966-67 and the Audit Report thereon.
- (2) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
 - (i) Certified Accounts of the Indian Institute of Technology, Madras for the year 1966-67 along with the Audit Report thereon.
 - (ii) Certified Accounts of the Indian Institute of Technology, Kanpur for the year 1966-67 along with the Audit Report thereon.

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- (3) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur for the year 1966-67.
- (4) A copy of the Arms (Amendment) Rules, 1968, published in Notification No. G.S.R. 1019 in Gazette of India dated the 1st June, 1968, under sub-section (3) of section 44 of the Arms Act, 1959.
- (5) A copy each of the following Notifications under section 20 of the Civil Defence Act, 1968:—
- (i) The Civil Defence Rules, 1968, published in Notification No. G.S.R. 1277 in Gazette of India dated the 10th July, 1968.
 - (ii) The Civil Defence Regulations, 1968, published in Notification No. G.S.R. 1278 in Gazette of India dated the 10th July, 1968.
- (6) A copy of Notification No. S.O. 2435 published in Gazette of India dated the 6th July, 1968 issued under section 1 of the Civil Defence Act, 1968.
- (7) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) G.S.R. 811 published in Gazette of India dated the 4th May, 1968, containing corrigendum to G.S.R. 422 dated the 1st April, 1967.
 - (ii) G.S.R. 833 published in Gazette of India dated the 11th May, 1968 making certain amendment to the Indian Administrative Service (Fixation of cadre strength) Regulations, 1955.
 - (iii) G.S.R. 834 published in Gazette of India dated the 11th May, 1968 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (iv) G.S.R. 835 published in Gazette of India dated the 11th May, 1968 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (v) The All India Services (Conditions of Service) Residuary Matters (Amendment) Rules, 1968, published in Notification No. G.S.R. 836 in Gazette of India dated the 11th May, 1968.
 - (vi) G.S.R. 837 published in Gazette of India dated the 11th May, 1968 making certain amendment to the Indian Administrative Service (Fixation of cadre strength) Regulations, 1955.
 - (vii) The Indian Forest Service (Probation) Rules, 1968, published in Notification No. G.S.R. 887 in Gazette of India dated the 18th May, 1968.

- (viii) G.S.R. 888 published in Gazette of India dated the 18th May, 1968 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (ix) G.S.R. 889 published in Gazette of India dated the 18th May, 1968 making certain amendment to the Indian Police Service (Fixation of cadre strength) Regulations, 1955.
- (x) G.S.R. 890 published in Gazette of India dated the 18th May, 1968 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (xi) G.S.R. 951 published in Gazette of India dated the 25th May, 1968 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xii) The All India Services (Conduct) Amendment Rules, 1968, published in Notification No. G.S.R. 952 in Gazette of India dated the 25th May, 1968.
- (xiii) G.S.R. 1017 published in Gazette of India dated the 1st June, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xiv) G.S.R. 1077 published in Gazette of India dated the 8th June, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (xv) G.S.R. 1078 published in Gazette of India dated the 8th June, 1968, making certain amendment to the Indian Police Service (Fixation of cadre strength) Regulations, 1955.
- (xvi) G.S.R. 1079 published in Gazette of India dated the 8th June, 1968, making certain amendment to the Indian Administrative Service (Fixation of cadre strength) Regulations, 1955.
- (xvii) The Indian Forest Service (Fixation of cadre strength) Amendment Regulations, 1968, published in Notification No. G.S.R. 1083 in Gazette of India dated the 8th June, 1968.
- (xviii) G.S.R. 1113 published in Gazette of India dated the 15th June, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xix) G.S.R. 1114 published in Gazette of India dated the 15th June, 1968 making certain amendment to the Indian Administrative Service (Fixation of cadre strength) Regulations, 1955.
- (xx) G.S.R. 1115 published in Gazette of India dated the 15th June, 1968 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

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- (xxi) The Indian Forest Service (Regulation of Seniority) Amendment Rules, 1968, published in Notification No. G.S.R. 1120 in Gazette of India dated the 15th June, 1968.
 - (xxii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Regulations, 1968, published in Notification No. G.S.R. 1138 in Gazette of India dated the 22nd June, 1968.
 - (xxiii) The Indian Forest Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1139 in Gazette of India dated the 22nd June, 1968.
 - (xxiv) The All India Services (Death-cum-Retirement Benefits) Fifth Amendment Rules, 1968, published in Notification No. G.S.R. 1183 in Gazette of India dated the 29th June, 1968.
 - (xxv) G.S.R. 1246 published in Gazette of India dated the 6th July, 1968 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (xxvi) G.S.R. 1247 published in Gazette of India dated the 6th July, 1968 making certain amendments to the Indian Administrative Service (Fixation of cadre strength) Regulations, 1955.
- (8) (i) A copy of the Delhi Motor Vehicles (Third Amendment) Rules, 1967, published in Notification No. F. 3(10)|67-Transport in Delhi Gazette dated the 13th March, 1968, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
 - (ii) A statement showing reasons for delay in laying the above Notification.
 - (9) A copy of the Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1968, published in Notification No. G.S.R. 894 in Gazette of India dated the 18th May, 1968, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

4. Statement by Prime Minister

The Prime Minister made a statement on her recent visits to Singapore, Australia, New Zealand and Malaysia.

5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 29th July, 1968.

6. Motion Re: Twentieth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Twentieth Report of the Business Advisory Committee presented to the House on the 25th July, 1968.”

The motion was adopted.

7. Government Bill—Introduced

The Indian Patents and Designs (Amendment) Bill, 1968.

8. Statement Re: Ordinance—laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Indian Patents and Designs (Amendment) Ordinance, 1968, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Government Bill—Introduced.

The Enemy Property Bill, 1968

10. Statement Re: Ordinance—laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Enemy Property Ordinance, 1968, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. Government Bill—Introduced

The Inter-State Water Disputes (Amendment) Bill, 1968

12. Government Bill—Motion for Reference to Joint Committee—Adopted
The Union Territories (Separation of Judicial and Executive Functions) Bill, 1968

The motion for reference of the Bill to a Joint Committee was moved by Shri Vidya Charan Shukla.

The motion was adopted as follows:—

“That the Bill to provide, for the separation of judicial and executive functions in Union territories, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:

- (1) Shri Jahan Uddin Ahmed
- (2) Shri M. Deiveekan
- (3) Shri Sanjibhai Rupjibhai Delkar
- (4) Shri K. R. Ganesh
- (5) Shri R. S. Vidyarthi
- (6) Shri K. M. Koushik
- (7) Hazi Lutfal Haque
- (8) Shri Shri Chand Goyal
- (9) Shri Vikram Chand Mahajan
- (10) H. H. Maharaja Manikya Bahadur of Tripura
- (11) Shri M. Meghachandra
- (12) Shri V. Viswanatha Menon
- (13) Shri P. M. Sayeed
- (14) Shri Dwaipayana Sen

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- (15) Shri N. Sethuramane
- (16) Shri Janardan Jagannath Shinkre
- (17) Shri Pravinsinh Natavarsinh Solanki
- (18) Dr. A. G. Sonar
- (19) Shri Krishna Dev Tripathi
- (20) Shri Ram Sewak Yadav
- (21) Shri Y. B. Chavan
- (22) Shri Vidya Charan Shukla, and
11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

13. Government Bill—Under consideration

The Rice-Milling Industry (Regulation) Amendment Bill, 1968, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Annasahib P. Shinde.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Anantrao Patil
- (3) Shri Brij Bhushan Lal
- (4) Shri D. K. Kunte

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (5) Shrimati Ila Pal Choudhuri
- (6) Shri S. K. Sambandhan
- (7) Shri Hem Raj
- (8) Shri Sarjoo Pandey
- (9) Shri Deorao S. Patil
- (10) Shri Maharaj Singh Bharti
- (11) Shri Tulshidas Jadhav (*Speech unfinished*)

The discussion was not concluded.

14. Motion re: Thirty-Second Report of Committee on Private Members' Bills and Resolutions

Shri Ramavatar Shastri moved the following motion:—

“That this House agrees with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th July, 1968.”

The motion was adopted.

15. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1968 (*Amendment of article 145*) by Shri Madhu Limaye.
- (2) The Supreme Court (Additional Discretionary Powers) Bill, 1968, by Shri Madhu Limaye.
- (3) The Cantonments (Amendment) Bill, 1968 (*Amendment of sections 13, 14, etc.*) by Shri Madhu Limaye.
- (4) The Delimitation Commission (Amendment) Bill, 1968 (*Insertion of new section 9A*) by Shri Madhu Limaye.
- (5) The Indian Penal Code (Amendment) Bill, 1968 (*Omission of section 124A*) by Shri George Fernandes.
- (6) The Indian Penal Code (Amendment) Bill, 1968 (*Omission of sections 125, 126 and 127*) by Shri George Fernandes.

16. Private Members' Bill—Withdrawn

The Constitution (Amendment) Bill, 1968 (Amendment of articles 74 and 163) by Shri Madhu Limaye

Discussion on the motion for consideration of the Bill moved by Shri Madhu Limaye on the 10th May, 1968, continued.

The following members took part in the debate:—

- (1) Shri R. D. Bhandare
- (2) Shri J. M. Lobo Prabhu
- (3) Shri S. R. Rane
- (4) Shri Tenneti Viswanatham
- (5) Chaudhari Randhir Singh
- (6) Shri S. M. Krishna
- (7) Shri K. M. Asghar Husain
- (8) Shri Om Prakash Tyagi
- (9) Shri Prem Chand Verma
- (10) Shri K. Rajaram
- (11) Shri Onkar Lal Bohra
- (12) Shri Sarjoo Pandey
- (13) Shri Tulshidas Jadhav

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- (14) Shri Abdul Ghani Dar
- (15) Shri Arangil Sreedharan
- (16) Shri Era Sezhiyan
- (17) Shri P. Govinda Menon

Shri Madhu Limaye replied to the debate.

The Bill was withdrawn by the leave of the House.

17. Private Member's Bill—under consideration

*The Constitution (Amendment) Bill, 1967 (Amendment of article 120)
by Shri Era Sezhiyan.*

The motion for consideration of the Bill was moved by Shri Era Sezhiyan.

Shri Sheo Narain took part in the debate. His speech was not concluded.

The discussion was not concluded.

18. Half-an-hour discussion on matters arising out of Answer to Question

Shri N. P. C. Naidu raised a half-an-hour discussion on points arising out of the answer given on the 22nd July, 1968 to Unstarred Question No. 17 regarding visit of Pakistani experts to Farakka Barrage site.

Dr. K. L. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th July, 1968)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 29, 1968|Sravana 7, 1890 (Saka)

No. 177

1. Starred Questions

Starred Questions Nos. 151—154 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1312—1315, 1318—1330, 1332—1365, 1367—1371, 1373—1390, 1392—1400, 1402—1408, 1410—1455, 1457—1488, 1490—1496, 1498—1505, 1508, 1509, 1511—1543, 1545—1569, 1571, 1572 and 1574—1578 were laid on the Table.

3. Calling Attention

Shri G. G. Swell called the attention of the Minister of Parliamentary Affairs and Communications to the reported cutting of telecommunication services between Shillong and the rest of the country by saboteurs on the night of the 24th July, 1968.

The Minister of Parliamentary Affairs and Communications made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Finance Accounts of the Central Government for the year 1966-67.

(2) A copy of the Uttar Pradesh Nagar Mahapalikas (Alpa-kalik Vyavastha) (Second Amendment) Act, 1968 (President's Act No. 21 of 1968) published in Gazette of India dated the 28th June, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968 (Hindi and English versions).

(3) The following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—

- ✓ (i) Supplementary Statements Nos. III, IV, V, and VI. Fourth Session, 1968. (Fourth Lok Sabha)
- ✓ (ii) Supplementary Statement No. VI. Third Session, 1967. (Fourth Lok Sabha)
- ✓ (iii) Supplementary Statement No. XIV. Second Session, 1967. (Fourth Lok Sabha)
- ✓ (iv) Supplementary Statement No. XI. First Session, 1967. (Fourth Lok Sabha)
- (v) Supplementary Statement No. XV. Fifteenth Session, 1966. (Third Lok Sabha).

(4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Draw-back (General) Eighty-second Amendment Rules, 1968, published in Notification No. G.S.R. 1303 in Gazette of India dated the 13th July, 1968.
- (ii) The Customs and Central Excise Duties Export Draw-back (General) Eighty-third Amendment Rules, 1968, published in Notification No. G.S.R. 1304 in Gazette of India dated the 13th July, 1968.
- (iii) The Customs and Central Excise Duties Export Draw-back (General) Eighty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 1305 in Gazette of India dated the 13th July, 1968.
- (iv) The Customs and Central Excise Duties Export Draw-back (General) Eighty-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 1306 in Gazette of India dated the 13th July, 1968.

- (v) The Customs and Central Excise Duties Export Draw-back (General) Eighty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1307 in Gazette of India dated the 13th July, 1968.
 - (vi) The Customs and Central Excise Duties Export Draw-back (General) Eighty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 1308 in Gazette of India dated the 13th July, 1968.
 - (vii) G.S.R. 1312 published in Gazette of India dated the 13th July, 1968 containing corrigendum to G.S.R. 1128 dated the 15th June, 1968.
 - (viii) The Customs and Central Excise Duties Export Draw-back (General) Eighty-eighth Amendment Rules, 1968, published in Notification No. G.S.R. 1355 in Gazette of India dated the 20th July, 1968.
 - (ix) The Customs and Central Excise Duties Export Draw-back (General) Eighty-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 1356 in Gazette of India dated the 20th July, 1968.
 - (x) The Customs and Central Excise Duties Export Draw-back (General) Ninetieth Amendment Rules, 1968, published in Notification No. G.S.R. 1357 in Gazette of India dated the 20th July, 1968.
 - (xi) The Customs and Central Excise Duties Export Draw-back (General) Ninety-first Amendment Rules, 1968, published in Notification No. G.S.R. 1358 in Gazette of India dated the 20th July, 1968.
 - (xii) The Customs and Central Excise Duties Export Draw-back (General) Ninety-second Amendment Rules, 1968, published in Notification No. G.S.R. 1359 in Gazette of India dated the 20th July, 1968.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1309 published in Gazette of India dated the 13th July, 1968.
 - (ii) G.S.R. 1310 published in Gazette of India dated the 13th July, 1968.

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- (iii) G.S.R. 1311 published in Gazette of India dated the 13th July, 1968.
 - (iv) G.S.R. 1360 published in Gazette of India dated the 20th July, 1968.
 - (v) G.S.R. 1361 published in Gazette of India dated the 20th July, 1968.
 - (vi) G.S.R. 1362 published in Gazette of India dated the 20th July, 1968.
 - (vii) G.S.R. 1363 (English version) and G.S.R. 1364 (Hindi version) published in Gazette of India dated the 20th July, 1968.
- (6) A copy of the Note regarding revision of terms of reference of Inquiry Commission appointed to enquire into the causes of the pollution of water of river Ganges near Monghyr.
- (7) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Kerosene (Fixation of Ceiling Prices) Sixth Amendment Order, 1968, published in Notification No. G.S.R. 942 in Gazette of India dated the 15th May, 1968.
 - (ii) The Kerosene (Fixation of Ceiling Prices) Seventh Amendment Order, 1968, published in Notification No. G.S.R. 1172 in Gazette of India dated the 19th June, 1968.
- ✓ (8) A statement on the flood situation in the country.
- (9) A copy of the Budget Estimates for the year 1968-69 and Revised Estimates for the year 1967-68 of the U.P. State Electricity Board under section 61 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the proclamation dated the 15th April, 1968 issued by the President in relation to the State of Uttar Pradesh.

5. Statement by Minister

The Minister of Labour and Rehabilitation made a statement regarding the strike by the Newspaper employees.

6. Government Bill—Introduced

The Army, Air Force and Naval Law (Amendment Bill, 1968.

7. Government Bills—passed

(i) *The Rice-Milling Industry (Regulation) Amendment Bill, 1968, as passed by Rajya Sabha.*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 26th July, 1968, continued.

The following members took part in the debate:—

- (1) Shri Tulshidas Jadhav
- (2) Shri S. M. Krishna
- (3) Shri N. P. C. Naidu
- (4) Shri Janardan Jagannath Shinkre
- (5) Shri Pattiam Gopalan

Shri Annasahib P. Shinde replied to the debate.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-10 P.M.)

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Annasahib P. Shinde.

The following members took part in the debate:—

- (1) Shri Tenneti Viswanatham
- (2) Shri Meetha Lal Meena
- (3) Shri A. S. Saigal
- (4) Shri Diwan Chand Sharma
- (5) Chaudhari Randhir Singh
- (6) Shri Abdul Ghani Dar
- (7) Shri K. N. Tewari
- (8) Shri Annasahib P. Shinde

The motion was adopted and the Bill was passed.

(ii) *The Andhra Pradesh and Mysore (Transfer of Territory) Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

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An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri J. M. Imam.

The following members took part in the debate:—

- (1) Shri J. M. Imam
- (2) Shri Anantrao Patil
- (3) Shri Jagannathrao Joshi
- (4) Shri Janardan Jagannath Shinkre
- (5) Shri J. H. Patel
- (6) Shri S. M. Krishna
- (7) Shri K. Rajaram
- (8) Shri E. K. Nayanar

Shri Vidya Charan Shukla replied to the debate.

The amendment moved by Shri J. M. Imam was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 3, 5 to 9 and 11 to 19 and the Schedule were adopted.

Clauses 2, 4 and 10 were adopted, as amended.

Clause 1 and the Enacting Formula were also adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri Abdul Ghani Dar
- (2) Shri Vidya Charan Shukla

The motion was adopted and the Bill, as amended, was passed.

***8. Statutory Resolution**

Shri Yashpal Singh moved the following Resolution:—

“This House disapproves of the Gold (Control) Ordinance, 1968 promulgated by the President on the 29th June, 1968.”

***9. Government Bill—Motion for Reference to Joint Committee— Adopted**

The Gold (Control) Bill, 1968

The motion for reference of the Bill to a Joint Committee was moved by Shri Morarji R. Desai.

*Discussed together.

An amendment for reference of the Bill to a Select Committee was moved by Shri Kanwar Lal Gupta.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Deven Sen.

The following members took part in the combined debate on the Resolution (*vide* para 8 above) and the motion for reference of the Bill to a Joint Committee:—

- (1) Shri Kanwar Lal Gupta
- (2) Shri Deven Sen
- (3) Shri Tenneti Viswanatham
- (4) Shri S. M. Banerjee
- (5) Shri Samar Guha
- (6) Shri Yashpal Singh (by way of reply to the Statutory Resolution).

The Resolution moved by Shri Yashpal Singh was withdrawn by the leave of the House.

The amendment moved by Shri Kanwar Lal Gupta was withdrawn by the leave of the House.

The amendment moved by Shri Deven Sen was negatived.

The motion for reference of the Bill to a Joint Committee was adopted as follows:—

“That the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 38 members, 25 from this House, namely:—

- (1) Shri K. M. Abraham
- (2) Shri S. M. Banerjee
- (3) Shri Sonubhau Dagadu Baswant
- (4) Shri Onkar Lal Bohra
- (5) Shri N. Dandeker
- (6) Shri George Fernandes
- (7) Shri Sitaram Kesri
- (8) Shri S. M. Krishna
- (9) Shri Brij Bhushan Lal
- (10) Shri K. Anbazhagan
- (11) Shri Bakar Ali Mirza

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- (12) Sirdarni Nirlep Kaur
 - (13) Shri Krishna Chandra Pant
 - (14) Shri Nanubhai N. Patel
 - (15) Shri S. B. Patil
 - (16) Shri R. Surender Reddy
 - (17) Shri A. S. Saigal
 - (18) Shri Dwaipayan Sen
 - (19) Shri Sheo Narain
 - (20) Shri Digvijaya Narain Singh
 - (21) Shri Chandrajeet Yadava
 - (22) Shri Tridib Chaudhuri
 - (23) Shri Nuggehalli Shivappa
 - (24) Shri Om Prakash Tyagi
 - (25) Shri Morarji R. Desai, and
- 13 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 9th August, 1968;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 13 members to be appointed by Rajya Sabha to the Joint Committee."

10. Half-an-hour Discussion on Matters arising out of answer to Question

Shrimati Tarkeshwari Sinha raised a half-an-hour discussion on points arising out of the answer given on the 24th July, 1968 to Starred Question No. 65 regarding over-flying of Pakistan jets on Indian territory.

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th July, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 30, 1968 | Sravana 8, 1890 (Saka)

No. 178

1. Starred Questions

Starred Questions No. 181, 182, 184, 185 and 195 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1579—1581, 1583—1594, 1596—1660, 1662—1695, 1697—1732, 1734—1753, 1755—1760, 1762—1775, 1777—1789, 1791—1793, 1795—1812, 1814—1817, 1819—1855, 1857, 1858 and 1860—1866 were laid on the Table.

3. Calling Attention

Shri Hem Barua called the attention of Minister of External Affairs to the reported decision to appoint a Trade Representative of Mysore in London.

The Minister of State for External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi for the year 1966-67.

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- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi for the year 1966-67 along with the Audit Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Government Resolution No. C2-8(7)|67-Pt. published in Gazette of India dated the 6th July, 1968, extending the period for submission of the final Report of the National Coal Development Corporation Committee (Hindi and English versions).
- ✓ (3) A copy of the Review of the Food Situation in India (July, 1968) (Hindi and English versions).
- (4) A copy of the Audit Report on the Accounts of the Tea Board for the year 1955-66.
- (5) A copy of the Tea (Amendment) Rules, 1967, published in Notification No. G.S.R. 799 in Gazette of India dated the 4th May, 1968, under sub-section (3) of section 49 of the Tea Act, 1953.
- (6) A copy of the Cotton Textiles (Control) Amendment Order, 1968, published in Notification No. S.O. 1604 in Gazette of India dated the 2nd May, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy of the Post Office Savings Bank (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1035 in Gazette of India dated the 28th May, 1968, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 (Hindi and English versions).

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 25th July, 1968, Rajya Sabha agreed to the amendments made by Lok Sabha in the Insecticides Bill, 1967.
- (ii) That at its sitting held on the 25th July, 1968, Rajya Sabha agreed without any amendment to the Indian Coinage (Amendment) Bill, 1968, passed by Lok Sabha on the 8th May, 1968.
- (iii) That at its sitting held on the 25th July, 1968, Rajya Sabha passed the Special Marriage (Amendment) Bill, 1968.

- (iv) That at its sitting held on the 25th July, 1968, Rajya Sabha passed the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968.

6. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy each of the following Bills, as passed by Rajya Sabha:—

- (1) The Special Marriage (Amendment) Bill, 1968.
- (2) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968.

7. Motions Re: Joint Committee

- (i) Shri A. K. Sen moved the following motion:—

“That this House do appoint Shri Baij Nath Kureel to the Joint Committee on the Bill to define and amend the Law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the death of Shri Mali Mariyappa”.

The motion was adopted.

- (ii) Shri A. K. Sen moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the resignation of Sardar Raghbir Singh Panjhzari and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

8. Government Bill—under consideration

The Enemy Property Bill, 1968.

The motion for consideration of the Bill was moved by Shri Dinesh Singh.

The following members took part in the debate:—

- (1) Shri R. R. Singh Deo
 - (2) Shri Vikram Chand Mahajan
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)
- (3) Shri Tridib Chaudhuri

[P.T.O.]

- (4) Shri Diwan Chand Sharma
- (5) Shri Yajna Datt Sharma
- (6) Chaudhari Randhir Singh
- (7) Maulana Ishaq Sambhali
- (8) Shri C. K. Bhattacharyya
- (9) Shri George Fernandes
- (10) Shri Samar Guha
- (11) Shri Tulshidas Jadhav
- (12) Shri Janardan Jagannath Shinkre
- (13) Shrimati Ila Pal Choudhuri

Shri Dinesh Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

On an amendment to Clause 2 moved by Shri Srinibas Misra, the House divided, Ayes 54; Noes 103. The amendment was accordingly negatived.

Clauses 2 to 6 were adopted.

The discussion on the Bill was not concluded.

9. Discussion under Rule 193

Shri S. M. Joshi raised a discussion on the strike by the Newspaper employees since the 23rd July, 1968.

The following members took part in the debate:—

- (1) Shri N. Dandekar
- (2) Shri Shantilal Shah
- (3) Shri Bal Raj Madhok
- (4) Shri K. R. Ganesh
- (5) Shri Thandavan Kiruttinan
- (6) Shri Anantrao Patil
- (7) Shri H. N. Mukerjee
- (8) Shri Diwan Chand Sharma
- (9) Shri P. Ramamurti
- (10) Shri Prem Chand Verma
- (11) Shri Surendranath Dwivedy
- (12) Shri P. Venkatasubbaiah
- (13) Shri J. B. Kripalani
- (14) Shri D. K. Kunte.

Shri Jai Sukh Lal Hathi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st July, 1968)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, July 31, 1968/Sravana 9, 1890 (Saka)

No. 179

1. Obituary Reference

The Speaker made a reference to the passing away of Shri K. M. Vallathara, who was a member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 211—214 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1867—1912, 1914—1946, 1948—1955, 1957, 1958, 1961, 1963—1971, 1973—1975, 1977—1980, 1982—1987, 1989—1992, 1994—2000 and 2002—2019 were laid on the Table.

4. Calling Attention

Shri Yashpal Singh called the attention of the Minister of External Affairs to recent talks held with the U.S. officials in Delhi.

The Minister of State for External Affairs made a statement in regard thereto. The Minister also laid on the Table a copy of the joint statement issued in New Delhi on 28th July, 1968 at the conclusion of the talks between representatives of the Government of India and the U.S.A.

[P.T.O.]

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Plan, 1968-69.
- (2) A copy of the R. G. Kar Medical College and Hospital (Amendment) Act, 1968 (President's Act No. 16 of 1968) published in Gazette of India dated the 9th May, 1968 under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 29th July, 1968, Rajya Sabha agreed without any amendment to the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1968, passed by Lok Sabha on the 23rd July, 1968.

7. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Thirty-third Report of the Committee on Private Members' Bills and Resolutions.

(Lok Sabha adjourned at 12-25 P.M. and re-assembled at 2-05 P.M.)

8. Government Bill—Passed

The Enemy Property Bill, 1968

Clause-by-clause consideration of the Bill continued.

Clause 7 was adopted.

On amendment No. 3 to Clause 8 moved by Shri Beni Shanker Sharma, the House divided, Ayes 20; Noes 62. The amendment was accordingly negatived.

Clauses 8 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dinesh Singh.

The following members took part in the debate:—

- (1) Shri O. K. Bhattacharyya
- (2) Shri Sheo Narain
- (3) Shri Yashpal Singh

(4) Shri E. K. Nayanar

(5) Shri Dinesh Singh.

The motion was adopted and the Bill was passed.

9. Government Bill—Under Consideration

The Inter-State Water Disputes (Amendment) Bill, 1968

The motion for consideration of the Bill was moved by Dr. K. L. Rao.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Shivajirao S. Deshmukh
- (3) Shri Bharat Singh Chowhan
- (4) Shri R. D. Bhandare
- (5) Shri H. N. Mukerjee
- (6) Shri P. Venkatasubbaiah
- (7) Shri P. Ramamurti
- (8) Shri A. S. Saigal
- (9) Shrimati Jayaben Shah
- (10) Shri Surendranath Dwivedy
- (11) Shri Tulshidas Jadhav
- (12) Shri Maharaj Singh Bharti
- (13) Shri Erasmo de Sequeira
- (14) Shri K. Rajaram
- (15) Pandit D. N. Tiwary

The discussion was not concluded.

10. Half-An-Hour Discussion on matters arising out of Answer to Question

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 24th July, 1968 to Unstarred Question No. 663 regarding Residence of Tagore at Sahajadpur seized by East Pakistan Government.

Shrimati Indira Gandhi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st August, 1968)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 1, 1968: Sravana 10, 1890 (Saka)

No. 180

1. Starred Questions

Starred Questions Nos. 241, 243, 244, 246, 248 and 249 were orally answered. Starred Question No. 247 was postponed for answer on another date. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2021—2045, 2047—2051, 2053—2060, 2062—2073, 2075—2083, 2085—2142, 2144—2222 and 2224—2239 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Food and Agriculture regarding locust menace in Rajasthan was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of External Affairs to Czech-Soviet dispute and the efforts made by the Government of India in regard thereto.

The Prime Minister made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement indicating the result of Central Government market borrowing during 1968-69. (Hindi and English versions).

[P.T.O.]

- (2) A copy of the Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).
- (3) A copy of Notification No. G.S.R. 1373 published in Gazette of India dated the 20th July, 1968, under section 12A of the Essential Commodities Act, 1955.
- (4) A copy each of the following President's Acts under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968:—
 - (i) The Uttar Pradesh Zamindari Abolition and Land Reforms (Amendment) Act, 1968 (President's Act No. 17 of 1968) published in Gazette of India dated the 28th June, 1968.
 - (ii) The Uttar Pradesh Consolidation of Holdings (Amendment) Act, 1968 (President's Act No. 18 of 1968) published in Gazette of India dated the 28th June, 1968.
- (5) A corrigendum correcting the numbers and dates of publication in Gazette of India of two Notifications laid on the Table on the 5th December, 1967 as G.S.R. Nos. 1753 and 1754, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy of the Mines (Amendment) Rules, 1968 published in Notification No. G.S.R. 966 in Gazette of India dated the 25th May, 1968, under sub-section (7) of section 59 of the Mines Act, 1952.
- (7) A copy of the Annual Accounts of the Employees' Provident Fund Organisation, along with the Audit Report thereon for the year 1965-66.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 30th July, 1968, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967, upto the first day of the second week of the 66th (November-December, 1968) Session of the Rajya Sabha.

7. Motion Re: Public Accounts Committee

Shri M. R. Masani moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1969, in the vacancy caused by the resignation of Shri M. M. Dharja from the Committee and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

8. Government Bills—Passed

(i) *The Inter-State Water Disputes (Amendment) Bill, 1968*

Dr. K. L. Rao replied to the debate on the motion for consideration of the bill moved on the 31st July, 1968.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 4 were adopted, as amended.

Clauses 3 and 5 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. K. L. Rao.

The following members took part in the debate:—

- (1) Chaudhari Randhir Singh
- (2) Shri Bal Raj Madhok
- (3) Shri Onkar Lal Bohra
- (4) Shri S. M. Joshi
- (5) Shri Mamubhai Patel
- (6) Shri S. D. Patil
- (7) Shri Abdul Ghani Dar
- (8) Shri D. N. Patodia
- (9) Shri K. Lakkappa
- (10) Dr. K. L. Rao.

The motion was adopted and the Bill, as amended, was passed.

[P.T.O.]

(ii) *The Press and Registration of Books (Amendment) Bill, 1968, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. K. Shah.

The following members took part in the debate:—

- (1) Shri S. S. Kothari
- (2) Shri Inder J. Mathotra
- (3) Shri J. M. Lobo Prabhu
- (4) Shri Diwan Chand Sharma
- (5) Shri M. Meghachandra
- (6) Shri C. K. Bhattacharyya
- (7) Shri K. Lakkappa
- (8) Shri Shiva Chandra Jha
- (9) Shri E. K. Nayanar

Shri K. K. Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. K. Shah.

The motion was adopted and the Bill was passed.

9. Government Bill—Under Consideration

The Banking Laws (Amendment) Bill, 1967, as reported by Select Committee

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri Morarji R. Desai.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri S. M. Banerjee and E. K. Nayanar.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd August, 1968)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 2, 1968|*Sravana* 11, 1890 (*Saka*)

No. 181

1. Starred Questions

Starred Questions Nos. 271—273 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions No. 2240—2253, 2255—2283, 2285—2303, 2305—2343, 2345—2390, 2393, 2395—2423, 2425, 2426, 2428—2467, 2469—2473, 2475—2479 and 2481—2525 were laid on the Table.

3. Calling Attention

Shri Madhu Limaye called the attention of the Minister of Home Affairs to the Judgment of the Supreme Court on Punjab Appropriation Act etc. and the reaction of the Government of India thereon.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Kanpur and Meerut Universities (Amendment) Act, 1968 (President's Act No. 20 of 1968) published in Gazette of India dated the 28th June, 1968 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968.
- (2) A copy of the Annual Report of the Council of Scientific and Industrial Research for the year 1966-67 along with the Audited Statement of Accounts and the Audit Report thereon for the year 1965-66 (Hindi version).
- (3) A copy of the Audit Report on the accounts of the Council of Scientific and Industrial Research for the year 1964-65 (Hindi version).

[P.T.O.]

* (4) A copy of the Uttar Pradesh Official Language (Supplementary Provisions) Act, 1968 (President's Act No. 10 of 1968) published in Gazette of India dated the 6th April, 1968 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968 (Hindi and English versions).

** (5) A copy each of the following West Bengal Government Notifications making certain amendments to the West Bengal Public Service Commission (Consultation by Governor) Regulations, 1955 under article 320(5) of the Constitution, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—

- (i) Notification No. 114-F, dated the 12th January, 1967.
 - (ii) Notification No. 3146, dated the 6th September, 1967.
 - (iii) Notification No. 3654-F, dated the 23rd October, 1967.
 - (iv) Notification No. 3655-F, dated the 23rd October, 1967.
 - (v) Notification No. 4300-F, dated the 19th December, 1967.
- (6) Two statements showing reasons for delay in laying the Act and Notifications mentioned at item (5) above.
- (7) (i) A copy of West Bengal Government Notification No. 2243-F dated the 3rd July, 1968 making certain amendment to the West Bengal Public Service Commission (Consultation by Governor) Regulations, 1955, under article 320(5) of the Constitution, read with clause (c) (iv) of the Proclamation, dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (8) (i) A copy of the Delhi Motor Vehicles (Seventh Amendment) Rules, 1967, published in Notification No. F. 3(39)67-Tpt. in Delhi Gazette dated the 11th April, 1968 under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (ii) A statement showing reasons for delay in laying the above Notification.

*The Act was laid on the Table on the 10th May, 1968 and was re-laid as directed by the Speaker on that date.

**The notifications were previously laid on the Table on the 10th May, 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 29th July, 1968, Rajya Sabha passed the Advocates (Amendment) Bill, 1968.
- (ii) That at its sitting held on the 1st August, 1968, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Gold (Control) Bill, 1968 and nominated the following members of Rajya Sabha to serve on the said Joint Committee:—

- (1) Shri B. C. Pattanayak
- (2) Shrimati Yashoda Reddy
- (3) Shri Gurmukh Singh Musafir
- (4) Shri Dayaldas Kurre
- (5) Dr. (Mrs.) Mangladevi Talwar
- (6) Shri Sukhdev Prasad
- (7) Shrimati Vimal Punjab Deshmukh
- (8) Shri Dahyabhai V. Patel
- (9) Shri Rattan Lal
- (10) Shri Bakrishna Gupta
- (11) Dr. Z. A. Ahmad
- (12) Shri Banka Behary Das
- (13) Pandit S. S. N. Tankha

6. Bill Passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy of the Advocates (Amendment) Bill, 1968, as passed by Rajya Sabha.

7. Presentation of Petition

Shri Kanwar Lal Gupta presented a petition from Shri O. N. Mahindroo, Advocate, New De'hi, relating to the Advocates Act, 1961.

8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 5th August, 1968.

9. Matter under Rule 377

Shri Madhu Limaye raised a matter regarding reported statement by the Deputy Prime Minister in the Congress Parliamentary Party Executive meeting about the Companies (Amendment) Bill relating to contributions by companies to political parties.

The Deputy Prime Minister made a statement on the subject.

[P.T.O.]

10. Government Bill—Debate held over

The Banking Laws (Amendment) Bill, 1967, as reported by Select Committee.

Discussion on the motion for consideration of the Bill, as reported by the Select Committee and the amendments thereto moved on the 1st August, 1968, continued.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

The discussion on the Bill was held over.

11. Government Bill—under Consideration

The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Jaganath Rao.

The following members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Chaudhari Randhir Singh (*Speech unfinished*).

The discussion was not concluded.

12. Motion re: Thirty-Third Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House agrees with the Thirty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st July, 1968.”

The motion was adopted.

13. Private Member's Resolution—Withdrawn

Shrimati Tarkeshwari Sinha concluded her speech on the following Resolution moved by her on the 3rd May, 1968:—

“This House is of opinion that with a view to ensure efficiency and economy, a high-powered committee be appointed to examine the question of creation of highly paid posts and selection of personnel in the Civil and Military Departments, including the existing procedure obtaining in regard thereto.”

An amendment was moved by Shri E. K. Nayanar.

The following members took part in the debate:—

- (1) Shri E. K. Nayanar
- (2) Shri N. K. Somani

- (3) Shri Prabhu Dayal Himatsingka
- (4) Shri Shri Chand Goyal
- (5) Shri K. Hanumanthaiya
- (6) Shri Shiva Chandra Jha
- (7) Shri S. M. Banerjee
- (8) Shri Vidya Charan Shukla

Shrimati Tarkeshwari Sinha replied to the debate.

The amendment moved by Shri E. K. Nayanar was withdrawn by the leave of the House.

The Resolution was also withdrawn by the leave of the House.

14. Private Member's Resolution—Under consideration

Shri Surendra Kumar Tapuria moved the following Resolution:—

“This House calls upon the Government to give priority for rural housing development in the Plans.”

The following members took part in the debate:—

- (1) Shri R. D. Bhandare
- (2) Shri Dhireswar Kalita (*Speech unfinished*)

The discussion was not concluded.

15. Half-an-hour discussion on matters arising out of Answer to Question

Shri Beni Shanker Sharma raised a half-an-hour discussion on points arising out of the answer given on the 25th July, 1968 to Unstarred Question No. 789 regarding demurrage paid by Food Corporation of India.

Shri Annasahib P. Shinde replied to the discussion.

16. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Twenty-first Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A. M. on Monday, the 5th August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, August 5, 1968|Sravana 14, 1890 (Saka)

No. 182

1. Starred Questions

Starred Questions Nos. 306, 307 and 314—316 were orally answered. Starred Question No. 313 was postponed for answer on another date. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2526—2549, 2551—2564, 2566—2572, 2575—2590, 2592—2639, 2641, 2643, 2645—2656, 2658—2662, 2664, 2666—2707, 2709—2712, 2714—2790, 2792—2801, 2803—2814 and 2814-A were laid on the Table.

3. Calling Attention

Shri Tridib Chaudhuri called the attention of the Minister of External Affairs to the revelation made in United States Congressional testimony released on the 18th July, 1968 in Washington that the University of California Sociology Research Project in the Himalayan Border Regions of India is financed by the Defence Department of the U.S. Government for collecting information of Defence interest for the U.S.A.

The Minister of State for External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Uttar Pradesh Antarim Zila Parishad (Re-enactment and Continuance) Act, 1968 (President's Act No. 19 of 1968) published in Gazette of India dated the 28th June, 1968 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968.

[P.T.O.]

- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1315 published in Gazette of India dated the 13th July, 1968 containing corrigendum to G.S.R. 987 dated the 25th May, 1968.
 - (ii) G.S.R. 1383 published in Gazette of India dated the 17th July, 1968.
- (3) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 937 in Gazette of India dated the 14th May, 1968.
 - (ii) The Central Excise (Twelfth Amendment) Rules, 1968 published in Notification No. G.S.R. 1300 in Gazette of India dated the 13th July, 1968.
- (4) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1968 published in Notification No. F.4(28)68-Fin. (E)(I) in Delhi Gazette dated the 27th June, 1968 under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi (Hindi and English versions).
- (5) A copy of the Annual Report of the Oil and Natural Gas Commission for the year 1966-67 together with the Audited Accounts under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (6) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 1384 published in Gazette of India dated the 18th July, 1968 making certain amendment to G.S.R. 914 dated the 10th June, 1966.
 - (ii) The Indian Maize (Temporary Use in Starch Manufacture in Gujarat) Amendment Order, 1968, published in Notification No. G.S.R. 1422 in Gazette of India dated the 28th July, 1968.
- (7) A copy of Notification No. G.S.R. 1396 published in Gazette of India dated the 27th July, 1968 making certain amendment to G.S.R. 1842 dated the 24th December, 1964 under section 12A of the Essential Commodities Act, 1955.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 31st July, 1968, Rajya Sabha agreed without any amendment to the Border Security Force Bill, 1968, passed by Lok Sabha on the 24th July, 1968.
- (ii) That at its sitting held on the 1st August, 1968, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Union Territories (Separation of Judicial and Executive Functions) Bill, 1968 and nominated the following members of Rajya Sabha to serve on the said Joint Committee:—
 - (1) Shri P. Abraham
 - (2) Shri M. Vero
 - (3) Shri S. Krishna Mohan Singh
 - (4) Shrimati Satyawati Dang
 - (5) Kumari Shanta Vasisht
 - (6) Shri I. K. Gujral
 - (7) Shri Syed Ahmed
 - (8) Shri Golap Barbora
 - (9) Dr. Bhai Mahavir
 - (10) Shri M. Ruthnaswamy
 - (11) Shri A. P. Chatterjee.

6. Motion Re: Twenty-first Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 2nd August, 1968.”

The motion was adopted.

7. Government Bill—Under Consideration

The Banking Laws (Amendment) Bill, 1967, as reported by Select Committee

Discussion on the motion for consideration of the Bill, as reported by the Select Committee and the amendments thereto moved on the 1st August, 1968, continued.

Three more amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri Shiva-Chandra Jha, Abdul Ghani Dar and P. Viswambharan.

[P.T.O.]

One amendment for re-committing the Bill to the Select Committee was moved by Shri Erasmo de Sequeira.

The following members took part in the debate:—

- (1) Shri N. Dandekar
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)
- (2) Shrimati Tarkeshwari Sinha
- (3) Shri Kanwar Lal Gupta
- (4) Shrimati Sucheta Kripalani
- (5) Shri Indrajit Gupta
- (6) Shri Prem Chand Verma
- (7) Shri V. Viswanatha Menon
- (8) Shri Krishna Kumar Chatterji
- (9) Shri Deven Sen
- (10) Shri Prabhu Dayal Himatsingka
- (11) Shri Srinibas Mishra
- (12) Shri C. T. Dhandapani
- (13) Shri Abdul Ghani Dar.

Shri Morarji R. Desai replied to the debate.

On the amendment moved by Shri S. M. Banerjee, the House divided, Ayes 27; Noes 73. The amendment was accordingly negatived.

The amendment moved by Shri P. Viswambharan was barred.

The remaining amendments were negatived.

On the motion for consideration, the House divided, Ayes 70; Noes 25. The motion for consideration was accordingly adopted.

The discussion on the Bill was not concluded.

8. Half-An-Hour Discussion on Matter Arising out of Answer to Question

Shri S. C. Samanta raised a half-an-hour discussion on points arising out of the answer given on the 30th July, 1968 to Starred Question No. 192 regarding manufacture of Scooters.

Shri Fakhruddin Ali Ahmed replied to the discussion.

[Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th August, 1968].

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 6, 1968|*Sravana* 15, 1890 (*Saka*)

No. 183

1. Starred Questions

Starred Questions Nos. 331, 333—335 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2815—2819, 2821—2836, 2838—2865, 2867—2869, 2871—2951, 2953—2980, 2982—2991, 2993—3008, 3010—3016, 3018—3022 and 3025—3057 were laid on the Table.

3. Calling Attention

Shri S. M. Joshi called the attention of the Minister of Labour and Rehabilitation to serious discontent among the employees of Electricity Undertakings in the country following the Government's decision to unilaterally amend the interim recommendations of the Wage Board.

The Minister of Labour and Rehabilitation made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1967) of the Tariff Commission on the Fixation of Prices of Agricultural Tractors.
 - (ii) Government Resolution No. 5|44|67|AEL.II, dated the 3rd June, 1968.
 - (iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section

[P.T.O.]

- (2) A copy of Notification No. S.O. 1955 published in Gazette of India dated the 3rd June, 1968 issued under clause 4 of the Tractors (Price Control) Order, 1967.
- (3) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of De-oiled Rice Bran (Quality Control and Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2537 in Gazette of India dated the 12th July, 1968 (Hindi and English versions).
 - (ii) The Export of Frog Legs (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2609 in Gazette of India dated the 18th July, 1968 (Hindi and English versions).
 - (iii) The Export of P.V.C. Leather Cloth (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2619 in Gazette of India dated the 24th July, 1968 (Hindi and English versions).
- (4) A copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- * (i) The Mineral Concession (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 634 in Gazette of India dated the 1st April, 1968.
 - ** (ii) The Mineral Concession (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 703 in Gazette of India dated the 13th April, 1968.
 - ** (iii) The Mineral Concession (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 704 in Gazette of India dated the 13th April, 1968.
- (5) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi for the year 1966-67 (Hindi and English versions).

*The notification was previously laid on the Table on the 16th April, 1968 and was re-laid under Rule 234(2) of the Rules of Procedure.

**The notifications were previously laid on the Table on the 23rd April, 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (ii) Annual Report of the National Mineral Development Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon (Hindi and English versions).
- (iii) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur for the year 1966-67 (Hindi and English versions).
- (iv) Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon (Hindi and English versions).
- (6) (i) A copy of the Uttar Pradesh Weights and Measures (Enforcement) (Amendment) Rules, 1967, published in Notification No. WMR-A-AM-10658/XXIX-D-61(49)-67 in Uttar Pradesh Gazette dated the 21st December, 1967, under sub-section (5) of section 43 of the Uttar Pradesh Weights and Measures (Enforcement) Act, 1959, read with clause (c) (iv) of the Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (ii) A statement showing reasons for delay in laying the above Notification.

5. Statement Re: Supplementary Demands for Grants (General) for 1968-69

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1968-69.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd August, 1968, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Delhi Rent Control (Amendment) Bill, 1964, upto the last day of the Sixty-sixth (November-December, 1968) Session of the Rajya Sabha.

7. Government Bill—Passed

The Banking Laws (Amendment) Bill, 1967, as reported by Select Committee

Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-15 P.M.)

[P.T.O.]

On amendment No. 75 to Clause 3 moved by Shri Indrajit Gupta, the House divided, Ayes 42; Noes 90. The amendment was accordingly negatived.

Clauses 3 and 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 14 were adopted.

On amendment Nos. 51 and 53 to Clause 15 moved by Shri Srinibas Mishra, the House divided, Ayes 53; Noes 119. The amendments were accordingly negatived.

Clauses 15 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 30 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji R. Desai.

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill—Under Consideration

The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 2nd August, 1968, continued.

The following members took part in the debate:—

- (1) Chaudhari Randhir Singh
- (2) Shri Hardayal Devgun
- (3) Pandit D. N. Tiwary
- (4) Shri M. Huche Gowda

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 7, 1968 | Sravana 16, 1890 (Saka)

No. 184

1. Starred Questions

Starred Questions Nos. 361—363 and 365—367 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3058—3076, 3078—3081, 3083, 3085—3103, 3105—3109, 3111—3120, 3122, 3125—3130, 3132—3134, 3136—3173, 3175—3188, 3190—3202, 3204 and 3205 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Food and Agriculture regarding movement of maize out of Haryana was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Samar Guha called the attention of the Minister of External Affairs to the reported assassination of the underground Naga leader Shri Kaito Sema.

The Deputy Minister of External Affairs made a statement in regard thereto.

5. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadi'kar presented the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Joint Committee on Salary, Allowances and Other Amenities to Members of Parliament

Shri Bibhuti Mishra presented the Report of the Joint Committee on Salary, Allowances and Other Amenities to Members of Parliament.

[P.T.O.]

7. Report of Committee on Government Assurances

Shri Atal Bihari Vajpayee presented the Third Report of the Committee on Government Assurances.

8. Evidence before Committee on Government Assurances—laid on the Table

Shri Atal Bihari Vajpayee laid on the Table a copy of the Evidence given before the Committee on Government Assurances.

9. Statement by Minister

The Minister of Transport and Shipping made a statement on the Cochin Shipyard.

10. Statement under Direction 115

Shri Bhogendra Jha made a statement regarding certain information given by the Minister of State for Home Affairs in the House on the 25th July, 1968 about death of a woman employee of Patna Medical College Hospital and incidents connected with strike by non-gazetted Bihar Government employees.

The Minister of State for Home Affairs made a statement in reply thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

11. Government Bills—passed

- (i) *The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968, as passed by Rajya Sabha.*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 2nd August, 1968, continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri K. M. Koushik
- (3) Shri Prabhu Dayal Himatsingka
- (4) Shri Kanwar Lal Gupta
- (5) Shri Bibhuti Mishra
- (6) Shri S. Kandappan
- (7) Shri Chandrika Prasad
- (8) Shri Molahu Prasad
- (9) Shri R. D. Bhandare

(10) Shri Ganesh Ghosh

(11) Shri Abdul Ghani Dar

Shri Jaganath Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

On Clause 4, the House divided, Ayes 73; Noes 35. Clause 4 was accordingly adopted.

Clause 5 was also adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Jaganath Rao.

The following members took part in the debate:—

- (1) Shri Bal Raj Madhok
- (2) Shri J. M. Lobo Prabhu
- (3) Shri Abdul Ghani Dar
- (4) Shri Jaganath Rao

The motion was adopted and the Bill was passed.

(ii) *The Advocates (Amendment) Bill, 1968, as passed by Rajya Sabha.*

The motion for consideration of the Bill as passed by Rajya Sabha was moved by Shri Mohammad Yunus Saleem.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Chaudhuri Randhir Singh
- (3) Shri Shri Chand Goyal
- (4) Shri Shivajirao S. Deshmukh
- (5) Shri V. Krishnamoorthy
- (6) Shri H. M. Mukerjee
- (7) Shri Krishna Kumar Chatterji
- (8) Shri J. H. Patel
- (9) Shri K. Lakkappa

Shri Mohammad Yunus Saleem replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

[P.T.O.]

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammad Yunus Saleem.

The motion was adopted and the Bill was passed.

12. Half-an-hour Discussion on matters Arising out of Answer to Question

Shrimati Sucheta Kripalani raised a half-an-hour discussion on points arising out of the answer given on the 2nd August, 1968, to Starred Question No. 271 regarding Homes for freedom fighters in West Bengal.

Shri Vidya Charan Shukla replied to the discussion.

***13. Intimation Re: Arrest of Member**

The Speaker informed the House of a wireless message dated the 6th August, 1968 from the Superintendent of Police, Bhatinda, intimating that Shri Kikar Singh, Member, Lok Sabha, had been arrested *vide* D.D.R. No. 28 dated the 5th August, 1968 under Sections 107|161 of the Code of Criminal Procedure.

[Lok Sabha adjourned till 11 A.M. on Friday, the 9th August, 1968].

S. L. SHAKDHER,
Secretary.

*Announcement made at 5-45 P.M.

871

GMGIPND—LS I—1296 (D) LS—7-8-68—810.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 9, 1968 | Sravana 18, 1890 (Saka)

No. 185

1. Starred Questions

Starred Questions Nos. 392—397 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3296—3259, 3261—3301, 3303, 3305—3353, 3355—3413, 3415—3428, 3430—3454, 3456—3481 and 3483—3487 were laid on the Table.

Statement by the Minister of Commerce, correcting the reply given on the 23rd April, 1968 to Unstarred Question No. 8249 regarding Gramin Tel Sangh in Delhi was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Transport and Shipping regarding strike by Port and Dock Workers was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Rabi Ray called the attention of the Minister of Home Affairs to the Chairman of Awami League Action Committee, Maulavi Farooq's pro-Pakistan speech at a public meeting at Anantnag in J. & K. on the 1st August, 1968.

The Minister of Home Affairs made a statement in regard thereto.

P.T.O.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- * (1) A copy of the Shipping Development Fund (Loans) Amendment Rules, 1968, published in Notification No. G.S.R. 665 in Gazette of India dated the 6th April, 1968, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Merchant Shipping (Safety Convention Certificate) Rules, 1968, published in Notification No. G.S.R. 814 in Gazette of India dated the 4th May, 1968.
 - (ii) The Merchant Shipping (Radio Direction Finders) Rules, 1968, published in Notification No. G.S.R. 1283 in Gazette of India dated the 13th July, 1968.
- (3) A copy of the Aircraft (Amendment) Rules, 1968, published in Notification No. G.S.R. 1392 in Gazette of India dated the 27th July, 1968 under section 14-A of the Aircraft Act, 1934, together with an explanatory Note.
- (4) A copy of the West Bengal Agricultural Pests and Diseases Act, 1968 (President's Act No. 22 of 1968) published in Gazette of India dated the 8th July, 1968 under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- (5) (i) A copy each of the following Notifications under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—
 - (a) The Delhi Land Reforms (Amendment) Rules, 1967, published in Notification No. F. 60|LRO|67 in Delhi Gazette dated the 21st September, 1967.
 - (b) Notification No. F. 60|LRO|67 published in Delhi Gazette dated the 4th July, 1968 containing corrigenda to the Delhi Land Reforms (Amendment) Rules, 1967.

*The notification was previously laid on the Table on the 26th April, 1968 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (ii) A statement showing reasons for delay in laying the above Notifications.
- (6) A copy of Salar Jung Museum (Amendment) Rules, 1968, published in Notification Nos. G.S.R. 1334 (English version) and G.S.R. 1335 (Hindi version) in Gazette of India dated the 20th July, 1968, under subsection (3) of section 27 of the Salar Jung Museum Act, 1961.
- (7) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations 1968 published in Notification No. S.R.O. 11-E in Gazette of India dated the 17th July, 1968, under section 185 of the Navy Act, 1957 (Hindi and English versions).

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 5th August, 1968, Rajya Sabha agreed without any amendment to the Andhra Pradesh and Mysore (Transfer of Territory) Bill, 1968, passed by Lok Sabha on the 29th July, 1968.
- (ii) That at its sitting held on the 5th August, 1968, Rajya Sabha agreed without any amendment to the Enemy Property Bill, 1968, passed by Lok Sabha on the 31st July, 1968.

7. President's Assent to Bill

Secretary laid on the Table the Rice-Milling Industry (Regulation) Amendment Bill, 1968 passed by the Houses of Parliament during the current session and assented to by the President.

8. Intimation Re: Release of Member

The Speaker informed the House of a telegram dated the 7th August, 1968 from the Superintendent, District Jail, Bhatinda, intimating that Shri Kikar Singh, Member, Lok Sabha, was released from Bhatinda District Jail on the 7th August, 1968 at 07:15 P.M.

9. Statements by Ministers

(i) The Minister of Railways made a statement on the fire in a coach of train No. 2 FTD. passenger between Maripat and Dadri stations of Northern Railway on the 7th August, 1968.

[P.T.O.]

(ii) The Minister of Tourism and Civil Aviation made a statement correcting the answer given on the 26th July, 1968 to a supplementary by Shri D. N. Patodia on Starred Question No. 124 regarding 'Cut Price' business in Airlines tickets.

10. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 12th August, 1968.

11. Intimation Re: Arrest of Members

The Speaker informed the House of a communication dated the 9th August, 1968 from the Sub-Divisional Magistrate, Parliament Street, New Delhi, intimating that Sarvashri P. Viswambharan, A. Sreedharan and G. P. Mangalathumadam, Members, Lok Sabha, were arrested at 11-10 A.M. on the 9th August, 1968 under Section 188 of the Indian Penal Code, for taking out a procession and shouting slogans in defiance of the prohibitory orders at the junction of Church Road, Brassey Avenue, New Delhi and were being produced before the Judicial Magistrate, Parliament Street, New Delhi, for trial today.

12. Motion Re: Joint Committee

Shri Bakar Ali Mirza moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto, upto the 13th August, 1968.”

The motion was adopted.

13. Statement Re: Supplementary Demands for Grants (Uttar Pradesh) for 1968-69

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of the State of Uttar Pradesh for 1968-69.

14. The Bihar Budget—1968-69

Shri Morarji R. Desai presented a statement of estimated receipts and expenditure of the State of Bihar for the year 1968-69.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

****15. Statutory Resolution—Under Consideration**

Shri N. Dandekar moved the following Resolution:—

“This House disapproves of the Indian Patents and Designs (Amendment) Ordinance, 1968 (Ordinance No. 8 of 1968) promulgated by the President on the 6th July, 1968.”

****16. Government Bill—Under Consideration**

The Indian Patents and Design (Amendment) Bill, 1968,

The motion for consideration of the Bill was moved by Shri Fakhruddin Ali Ahmed.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Shiva Chandra Jha.

****17. Government Bill—Motion for Reference to Joint Committee—Under Consideration**

The Patents Bill, 1967.

The motion for reference of the Bill to a Joint Committee was moved by Shri Fakhruddin Ali Ahmed.

The following members took part in the combined debate (vide items 15 and 16 above):—

- (1) Shri Bedabrata Barua
- (2) Shri Karwar Lal Gupta.

The discussion was not concluded.

18. Motion Re: Thirty-Fourth Report of Committee on Private Members' Bills and Resolutions.

Shri K. M. Koushik moved the following motion:—

“That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th August, 1968.”

The motion was adopted.

**Discussed to gether.

[P.T.O.]

19. Private Member's Bill—Negatived

The Constitution (Amendment) Bill, 1967. (Amendment of article 120) by Shri Era Sezhiyan

Discussion on the motion for consideration of the Bill moved by Shri Era Sezhiyan on the 26th July, 1968, continued.

The following members took part in the debate:—

- (1) Shri Sheo Narain
- (2) Shri Jagannathrao Joshi
- (3) Dr. Govind Das
- (4) Shri S. Kandappan
- (5) Shri Onkar Lal Bohra
- (6) Shri H. N. Mukerjee
- (7) Shri Chintamani Panigrahi
- (8) Shri V. Viswanatha Menon
- (9) Shri J. H. Patel
- (10) Chaudhari Randhir Singh
- (11) Shri Tenneti Viswanatham
- (12) Shri Dinkar Desai
- (13) Shri Vidya Charan Shukla.

Shri Era Sezhiyan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 26; Noes 73.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

20. Motion

Shri A. T. Sarma moved the following motion:—

“That the debate on the motion ‘That the Bill to provide for the constitution of an All India Ayurvedic Medical Council for India, maintenance of an Ayurvedic Medical Register for the whole of India and for matters connected therewith, be circulated for the purpose of eliciting opinion thereon by the first day of the next session’, which was adjourned on the 10th May, 1968, be resumed now.”

The motion was adopted.

21. Private Member's Bill—Motion for Circulation—Adopted

The All India Ayurvedic Medical Council Bill, 1967 by Shri A. T. Sharma

Discussion on the motion for circulation of the Bill for the purpose of eliciting opinion thereon by the first day of the next session, moved by Shri A. T. Sarma on the 26th April, 1968, continued.

The following members took part in the debate:—

- (1) Shri Sheo Narain
- (2) Shri B. S. Murthy

Shri A. T. Sarma replied to the debate.

The motion was for circulation of the Bill was adopted.

22. Private Member's Bill—Motion for Circulation—Under Consideration

The Treason Bill, 1967 by Shri Yashpal Singh

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1968, was moved by Shri Yashpal Singh.

Shri Sheo Narain took part in the debate. His speech was not concluded.

The discussion was not concluded.

23. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Chaudhari Randhir Singh raised a half-an-hour discussion on points arising out of the answer given on the 25th July, 1968, to Unstarred Question No. 981 regarding supply of Tractors.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 12, 1968|*Sravana* 21, 1890 (*Saka*)

No. 186

1. Starred Questions

Starred Questions Nos. 422—425, 429, 431 and 437 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3488—3502, 3504—3536, 3538—3569, 3571—3598, 3600—3605, 3607—3616, 3618—3622, 3624—3747 and 3749—3761 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Food and Agriculture regarding damage to wheat bags at Naini Railway Yard was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Prabhu Dayal Himatsingka called the attention of the Minister of Education to the reported decision to wind up the Indo-Swiss Training Centre at Chandigarh.

The Minister of State for Education laid on the Table a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Medicinal and Toilet Preparations (Excise Duties) Fourth Amendment Rules, 1968, published in Notification No. G.S.R. 1439 in Gazette of India dated the 3rd August, 1968, under sub-section 4 of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (2) A copy of Notification No. S.O. 2638 published in Gazette of India dated the 27th July, 1968, under section 159 of the Customs Act, 1962.

[P.T.O.]

- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Ninety-third Amendment Rules, 1968, published in Notification No. G.S.R. 1443 in Gazette of India dated the 3rd August, 1968.
 - (ii) G.S.R. 1444 published in Gazette of India dated the 3rd August, 1968 containing corrigendum to G.S.R. 1130 dated the 15th June, 1968.
- (4) A copy of the Central Excise (Thirteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 1442 in Gazette of India dated the 3rd August, 1968, under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy of the Income-tax (Fourth Amendment) Rules, 1968, published in Notification No. S.O. 2751 in Gazette of India dated the 3rd August, 1968, under section 296 of the Income-Tax Act, 1961.
- (6) A copy each of the following Notifications under subsection (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The National Savings Certificates (First Issue) (Amendment) Rules, 1968, published in Notification No. G.S.R. 1433 in Gazette of India dated the 3rd August, 1968.
 - (ii) The Post Office Savings Certificates (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 1434 in Gazette of India dated the 3rd August, 1968.
 - (iii) The Government Savings Certificates (Amendment) Rules, 1968, published in Notification No. G.S.R. 1435 in Gazette of India dated the 3rd August, 1968.
 - (iv) The National Savings Certificates (First Issue) (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1436 in Gazette of India dated the 3rd August, 1968.
 - (v) The Post Office Savings Certificates (Fifth Amendment) Rules, 1968, published in Notification No. G.S.R. 1437 in Gazette of India dated the 3rd August, 1968.
- (7) Supplementary statement on the Flood Situation in the country.

6. Intimation Re: Conviction of Members

The Speaker informed the House of a letter dated the 9th August, 1968 from the Magistrate, First Class, New Delhi, intimating that Sarvashri P. Viswambharan, A. Sreedharan and G. P. Mangalathumadam, Members, Lok Sabha, were tried at the Parliament Street Courts before the Magistrate, First Class, New Delhi, on a charge under Section 188 of the Indian Penal Code, for defying the prohibitory orders under Section 144 of the Code of Criminal Procedure at the junction of Church Road and Brassey Avenue, New Delhi at 11-10 A.M. on the 9th August, 1968, and were sentenced to imprisonment till the rising of the court on that day.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th August, 1968, Rajya Sabha passed the University Grants Commission (Amendment) Bill, 1968.

8. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the University Grants Commission (Amendment) Bill, 1968, as passed by Rajya Sabha.

*9. Statutory Resolution—Under Consideration

Discussion on the following Resolution moved by Shri N. Dandeker on the 9th August, 1968, continued:—

“This House disapproves of the Indian Patents and Designs (Amendment) Ordinance, 1968 (Ordinance No. 8 of 1968) promulgated by the President on the 6th July, 1968.”

*10. Government Bill—Under Consideration

The Indian Patents and Designs (Amendment) Bill, 1968.

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 9th August, 1968, continued.

*11. Government Bill—Motion for Reference to Joint Committee—Under Consideration

The Patents Bill, 1967

Discussion on the motion for reference of the Bill to a Joint Committee moved on the 9th August, 1968, continued.

The following members took part in the combined debate (*vide* items 9 and 10 above):—

- (1) Shri S. M. Joshi
- (2) Shrimati Sucheta Kripalani
- (3) Shri S. Kandappan
- (4) Shri Diwan Chand Sharma.

(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.*)

*Discussed together.

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- (5) Shri Kamla Misra "Madhukar"
- (6) Shrimati Tarkeshwari Sinha
- (7) Shri Jyotirmoy Bosu
- (8) Shri K. Narayana Rao
- (9) Shri Dinkar Desai
- (10) Shri Tenneti Viswanatham.

Shri Fakhruddin Ali Ahmed commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

12. Motion

Shri Arangil Sreedharan moved the following motion:—

"That the statement laid on the Table by the Minister of Irrigation and Power on the 29th July, 1968 regarding flood situation in the country, be taken into consideration."

A Substitute Motion was moved by Shri Yashpal Singh.

The following members took part in the debate:—

- (1) Shri Manubhai Patel
- (2) Shri C. C. Desai
- (3) Shrimati Indira Gandhi
- (4) Shri Om Prakash Tyagi
- (5) Shrimati Jayaben Shah
- (6) Shri S. Kandappan
- (7) Shri Liladhar Kotoki
- (8) Shri Dhireswar Kalita
- (9) Dr. Karni Singh
- (10) Shri Nawal Kishore Sharma
- (11) Shri Pattiam Gopalan
- (12) Shri C. K. Bhattacharyya
- (13) Shri Kameshwar Singh
- (14) Shri S. C. Samanta
- (15) Shri Chintamani Panigrahi
- (16) Shri Samar Guha
- (17) Shri Yashpal Singh
- (18) Shri S. R. Rane
- (19) Shri Meetha Lal Meena
- (20) Dr. K. L. Rao.

The discussion was not concluded and the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th August, 1968)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 13, 1968 [Sravana 22, 1890 (Saka)]

No. 187

1. Starred Questions

Starred Question Nos. 451 and 453—456 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3762—3791, 3793—3871, 3873—3901, 3903—3948, 3951—3969 and 3971—4001 were laid on the Table.

3. Calling Attention

Shri Yashpal Singh called the attention of the Minister of Home Affairs to the reported administrative dispute between the Central Government and the Delhi Administration over the nomination of a Finance Member to the N.D.M.C.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Questions on Statement by Minister

Questions were asked on the statement laid on the Table on the 12th August, 1968 by the Minister of State for Education regarding Indo-Swiss Training Centre at Chandigarh.

The Minister of State for Education replied.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Seventh Amendment) Rules, 1968 published in Notification Nos. G.S.R. 1290 (English version) and G.S.R. 1291 (Hindi version) in Gazette of India dated the 13th July, 1968, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

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- (2) (i) A copy of the Uttar Pradesh Zila Parishads (Conduct of Proceedings) Amendment Rules, 1968, published in Notification No. 7542-B|XXXIII-II-25-R-65 in Uttar Pradesh Gazette dated the 8th January, 1968, under sub-section (3) of section 237 of the Uttar Pradesh Kshetra Samitis and Zila Parishads Adhiniyam, 1961, read with clause (c) (iv) of the Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).
- (ii) A statement showing reasons for delay in laying the above Notification.
- (3) (i) A copy of the Uttar Pradesh Cooperative Societies (Removal of Difficulties) Order, 1968, published in Notification No. 68-C|XII-CA-25(1)-68 in Uttar Pradesh Gazette dated the 5th February, 1968, under sub-section (2) of section 133 of the Uttar Pradesh Cooperative Societies Act, 1965, read with clause (c) (iv) of the Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).
- (ii) A statement showing reasons for delay in laying the above Notification.
- (4) A copy of West Bengal Notification No. 7200|AZP|3T-12|65 (Pt. I) published in Calcutta Gazette dated the 7th July, 1967, making certain amendments to the West Bengal Zila Parishads (Election, Constitution and Administration) Rules, 1964, under sub-section (4) of section 112 of the West Bengal Zila Parishads Acts, 1963, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
- (5) A copy each of the following Notifications under sub-section (4) of section 120 of the West Bengal Panchayat Act, 1957, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—
- (1) Notification No. 9440|Panch|3-R-2|66 published in Calcutta Gazette dated the 7th September, 1967, making certain amendments to the West Bengal Panchayat Rules, 1958.

(ii) Notification No. 12088/Panch/3R-3/66 published in Calcutta Gazette dated the 27th September, 1967, making certain amendments to the West Bengal Panchayat Rules, 1958.

(6) A statement showing reasons for delay in laying the Notifications mentioned at items (4) and (5) above.

(7) A copy of Notification No. G.S.R. 1452 published in Gazette of India dated the 31st July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(8) A copy of Notification No. S.O. 2607 published in Gazette of India dated the 16th July, 1968, regarding management of the Model Mills Nagpur Limited, Nagpur, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 (Hindi and English versions).

6. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Joint Committee

✓ Shri Bakar Ali Mirza presented the Report of the Joint Committee on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto.

8. Statement Re: Demands for Excess Grants (Railways) for 1965-66

Shri C. M. Poonacha presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1965-66.

9. Statement Re: Supplementary Demands for Grants (Railways) for 1968-69

Shri C. M. Poonacha presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1968-69.

*10. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri N. Dandekar on the 9th August, 1968, continued:—

"This House disapproves of the Indian Patents and Designs (Amendment) Ordinance, 1968 (Ordinance No. 8 of 1968) promulgated by the President on the 6th July, 1968."

*11. Government Bill—Passed

The Indian Patents and Designs (Amendment) Bill, 1968

*Discussed together.

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Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 9th August, 1968, continued.

***12. Government Bill—Motion for Reference to Joint Committee—
Adopted**

✓ **The Patents Bill, 1967**

Discussion on the motion for reference of the Bill to a Joint Committee moved on the 9th August, 1968, continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Shri Fakhruddin Ali Ahmed concluded his speech in reply to the debate on the Bills (*vide* items 11 and 12 above).

Shri N. Dandekar replied to the debate on the Statutory Resolution (*vide* item 10 above).

The Statutory Resolution moved by Shri N. Dandekar was negatived.

The amendment moved by Shri Shiva Chandra Jha on the 9th August, 1968, for circulation of the Indian Patents and Designs (Amendment) Bill, 1968, for the purpose of eliciting opinion thereon, was negatived.

The motion for consideration of the Indian Patents and Designs (Amendment) Bill, 1968 was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Indian Patents and Designs (Amendment) Bill, 1968, as amended, be passed was moved by Shri Fakhruddin Ali Ahmed.

The following members took part in the debate:—

(1) Shri J. M. Lobo Prabhu

(2) Shri Fakhruddin Ali Ahmed

The motion was adopted and the Bill, as amended, was passed.

The motion for reference of the Patents Bill, 1967, to a Joint Committee was adopted as follows:—

“That the Bill to amend and consolidate the law relating to patents, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

(1) Shri Rajendranath Barua

(2) Shri C. C. Desai

(3) Shri B. D. Deshmukh

(4) Shri Kanwar Lal Gupta

(5) Shri Hari Krishna

*Discussed together.

- (6) Shri Amiya Kumar Kisku
 - (7) Shri Madhu Limaye
 - (8) Shri M. R. Masani
 - (9) Shri G. S. Mishra
 - (10) Shri Srinibas Mishra
 - (11) Shri Jugal Mondal
 - (12) Shri K. Ananda Nambiar
 - (13) Dr. Sushila Nayar
 - (14) Shri Sarjoo Pandey
 - (15) Shri P. Parthasarathy
 - (16) Shri T. Ram
 - (17) Shri Era Sezhiyan
 - (18) Shri Diwan Chand Sharma
 - (19) Shri Maddi Sudarsanam
 - (20) Shri Atal Bihari Vajpayee
 - (21) Shri Ramesh Chandra Vyas
 - (22) Shri Fakhruddin Ali Ahmed, and
- 11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the second week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

13. Motion Re: Joint Committee on Government Bill—Adopted

The Foreign Marriage Bill, 1963

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the House was moved by Shri Mohammad Yunus Saleem.

The motion was adopted as follows:—

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to make provision relating to marriages of citizens of India outside India, made in the motion adopted by Rajya Sabha at its sitting held on the 13th May, 1968 and communicated to this House on the

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15th May, 1968 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri C. M. Krishna
- (2) Shri Ramchandra J. Amin
- (3) Shri A. E. T. Barrow
- (4) Shri B. N. Bhargava
- (5) Shri Jyotirmoy Bosu
- (6) Shrimati Ila Pal Choudhuri
- (7) Shri B. K. Daschowdhury
- (8) Shri Devinder Singh
- (9) Shri Shri Chand Goyal
- (10) Shri V. N. Jadhav
- (11) Shri Shiva Chandra Jha
- (12) Shri Z. M. Kahandole
- (13) Shri Dhireswar Kalia
- (14) Shri Liladhar Kotoki
- (15) Shri V. Krishnamoorthi
- (16) Shrimati Sangam Laxmi Bai
- (17) Shri Vikram Chand Mahajan
- (18) Dr. M. Santosham
- (19) Shri Lakhan Lal Kapoor
- (20) Shrimati Shakuntala Nayar
- (21) Shri Vishwa Nath Pandey
- (22) Shri S. B. Patil
- (23) Shri Bhola Raut
- (24) Shri Mohammad Yunus Saleem
- (25) Shri P. A. Saminathan
- (26) Shri Shiv Kumar Shastri
- (27) Shri Janardan Jagannath Shinkre
- (28) Shri Sant Bux Singh
- (29) Shri Nagendra Prasad Yadav
- (30) Shri P. Govinda Menon

14. Motion Under Rule 35B

Shri Krishna Chandra Pant moved the following motion:—

“That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for the reference of the Bill further to amend the Insurance Act 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965, to a Joint Committee of the Houses.”

The motion was adopted.

15. **Government Bill—Motion for Reference to Joint Committee—
Adopted.**

The Insurance (Amendment) Bill, 1968

The motion for reference of the Bill to a Joint Committee was moved by **Shri Krishna Chandra Pant**.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by **Shri Abdul Ghani Dar** was negatived.

The motion was adopted as follows:—

“That the Bill further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

- (1) **Shri K. Suryanarayana**
- (2) **Shri Shivajirao S. Deshmukh**
- (3) **Shri George Fernandes**
- (4) **Shri Bimalkanti Ghosh**
- (5) **Shri Humayun Kabir**
- (6) **Shri Ramavatar Shastri**
- (7) **Shri C. M. Kedaria**
- (8) **Shri S. S. Kothari**
- (9) **Chowdhry Brahma Perakash**
- (10) **Shri Jagannath Pahadia**
- (11) **Shri K. C. Pant**
- (12) **Shri Mrityunjay Prasad**
- (13) **Shri K. Rajaram**
- (14) **Shri Ram Charan**
- (15) **Shri P. Ramamurti**
- (16) **Shri V. Narasimha Rao**
- (17) **Shri R. Dasaratha Rama Reddy**
- (18) **Shri Beni Shanker Sharma**
- (19) **Shri N. K. Somani**
- (20) **Pandit D. N. Tiwary**
- (21) **Shri Balgovind Verma**
- (22) **Shri Morarji R. Desai, and**

11 from **Rajya Sabha**;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

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that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make;

and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

16. Government Bill—Under consideration.

The Judges (Inquiry) Bill, 1968

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri K. Narayana Rao
- (3) Shri Brij Bhushan Lal
- (4) Shri R. D. Bhandare
- (5) Shri V. Krishnamoorthi
- (6) Shri Bhogendra Jha
- (7) Chaudhari Randhir Singh

The discussion was not concluded.

17. Discussion under Rule 193

Shri D. N. Patodia raised a discussion on the crisis prevailing in the steel plants of the Hindustan Steel Limited which are likely to end up 1968-69 with a loss of Rs. 20 crores and the failure of the management to enforce discipline and improve labour situation.

The following members took part in the debate:—

- (1) Shri S. R. Damani
- (2) Shri Brij Bhushan Lal
- (3) Shri S. Kandappan
- (4) Shri Prem Chand Verma
- (5) Shri S. M. Banerjee
- (6) Shri K. Ananda Nambiar
- (7) Shri Sheo Narain
- (8) Shri Kameshwar Singh
- (9) Shri Janardan Jagannath Shinkre

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 14, 1968 | *Sravana* 23, 1890 (*Saka*)

No. 188

1. Starred Questions

Starred Question Nos. 481—483, 485 and 486 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4002—4030, 4033—4064, 4066—4084, 4086—4088, 4090—4097, 4099—4125, 4127—4129, 4131—4139, 4142—4148 and 4151—4155 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Petroleum and Chemicals regarding flow of Barauni oil into Pond was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Surendranath Dwivedy called the attention of the Minister of External Affairs to Pakistan's refusal to allow Indian policemen to enter the Indian Enclaves within its territory.

The Minister of State for External Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Bihar State Universities (University of Bihar, Bhagalpur and Ranchi) and the Magadh University (Amendment) Ordinance, 1968, promulgated

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by the Governor of Bihar on the 16th July, 1968, under provisions of article 213(2) (a) of the Constitution, read with clause (c) (iv) of the Proclamation dated the 29th June, 1968, issued by the President in relation to the State of Bihar (Hindi and English Versions).

(ii) A statement giving reasons for immediate legislation by the above Ordinance.

(2) A copy each of the following Notifications under subsection (2) of section 3 of the All India Services Act, 1951:—

* (i) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968, published in Notification No. G.S.R. 690 in Gazette of India dated the 13th April, 1968.

* (ii) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968, published in Notification No. G.S.R. 691 in Gazette of India dated the 13th April, 1968.

* (iii) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1968, published in Notification No. G.S.R. 692 in Gazette of India dated the 13th April, 1968.

** (iv) G. S. R. 722 published in Gazette of India dated the 20th April, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

** (v) G. S. R. 723 published in Gazette of India dated the 20th April, 1968, making certain amendments to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.

*The notifications were previously laid on the Table on the 26th April, 1968 and were re-laid under Rule 234 (2) of the Rules of Procedure.

**The notifications were previously laid on the Table on the 3rd May, 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

***(vi) G.S.R. 761 published in Gazette of India dated the 27th April, 1968, making certain amendments to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.

***(vii) G.S.R. 762 published in Gazette of India dated the 27th April, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1955.

***(3) A copy of the Delhi Motor Vehicles (Sixth Amendment) Rules, 1967, published in Notification No. F. 19 (18)64-67/Tpt in Delhi Gazette dated the 7th March, 1968, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

(4) A copy of the Cotton Textiles (Control) Second Amendment Order, 1968, published in Notification No. S.O. 2463 in Gazette of India dated the 13th July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 12th August, 1968, Rajya Sabha agreed without any amendment to the Inter-State Water Disputes (Amendment) Bill, 1968, passed by Lok Sabha on the 1st August, 1968.

(ii) That at its sitting held on the 13th August, 1968, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a member to the Joint Committee on the Government (Liability in Tort) Bill, 1967, in the vacancy caused by the resignation of Sardar Raghbir Singh Panj hazari, Member of Rajya Sabha and nominated Shri Chakrapani Shukla, Member of Rajya Sabha, to serve on the said Joint Committee.

7. President's Assent to Bill

Secretary laid on the Table a copy of the Press and Registration of Books (Amendment) Bill, 1968, passed by the Houses of Parliament during the current session and assented to by the President.

***The notifications were previously laid on the Table on the 10th May, 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

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8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 19th August, 1968.

9. Government Bill—Under Consideration

The Judges (Inquiry) Bill, 1968

Shri Y. B. Chavan replied to the debate on the motion for consideration of the Bill moved on the 13th August, 1968.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Consideration of Clause 6 was taken up but not concluded.

The discussion on the Bill was not concluded.

10. Motion Re: Thirty-Fifth Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House agrees with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th August, 1968.”

The motion was adopted.

11. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shri Surendra Kumar Tapuriah on the 2nd August, 1968, continued:—

“This House calls upon the Government to give priority for rural housing development in the Plans.”

The following members took part in the debate:—

- (1) Shri Dhireswar Kalita
- (2) Shri Inder J. Malhotra
- (3) Shri S. M. Joshi
- (4) Shri Deorao S. Patil
- (5) Shri Onkar Lal Berwa
- (6) Shri K. N. Tewari
- (7) Shri S. Kandappan

- (8) Shri Raghuvir Singh Shastri
- (9) Shri E. K. Nayanar
- (10) Shri Dinkar Desai
- (11) Shri Prabhu Dayal Himatsingka
- (12) Shri Jaganath Rao.

Shri Surendra Kumar Tapuriah replied to the debate.

On the Resolution the House divided. Ayes 55; Noes 69. The Resolution was accordingly negatived.

12. Private Member's Resolution—Under Consideration

Shri Surendranath Dwivedy moved the following Resolution:—

“This House hails the brave people of Czechoslovakia in their bid to liberalise and democratise the political life of their country, reiterates its faith in the policy of non-involvement and non-interference in the internal affair of any country and appeals to all freedom loving countries and people to extend their support and sympathy to the movement in Czechoslovakia.”

An amendment was moved by Shri Janardan Jagannath Shinkre.

The following members took part in the debate:—

- (1) Shri Janardan Jagannath Shinkre
- (2) Shri Diwan Chand Sharma
- (3) Shri H. N. Mukerjee
- (4) Shri M. L. Sondhi

The discussion was not concluded.

13. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri Kanwar Lal Gupta raised a half-an-hour discussion on points arising out of the answer given on the 6th August, 1968 to Starred Question No. 334 regarding Indian Goods and Equipment held by Pakistan.

Shri Mohd. Shafi Qureshi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th August, 1968)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, August 19, 1968|*Sravana* 28, 1890 (*Saka*)

No. 189

1. Starred Questions

Starred Question Nos. 513, 514, 517, 519—521, 527, 529, 533, 534 and 538 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4156—4165, 4167—4200, 4202—4246, 4248—4262, 4264—4278, 4280—4288, 4290—4310, 4312—4380 and 4382—4420 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Finance regarding increased rate of interest on borrowings of World Bank was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Rules for the assessment and collection of tax on advertisements not being advertisements published in newspapers, by the Nagar Mahapalika, Allahabad, published in Notification No. 180-B|XIC-27-MT-61 in Uttar Pradesh Gazette dated the 9th February, 1968, under sub-section (4) of section 540 of the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in

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relation to the State of Uttar Pradesh (Hindi and English versions).

- (ii) A statement showing reasons for delay in laying the above Notification (Hindi and English versions).
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Ninety-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 1463 in Gazette of India dated the 10th August, 1968.
 - (ii) The Customs and Central Excise Duties Export Draw-back (General) Ninety-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 1464 in Gazette of India dated the 10th August, 1968.
 - (iii) The Customs and Central Excise Duties Export Draw-back (General) Ninety-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1465 in Gazette of India dated the 10th August, 1968.
 - (iv) The Customs and Central Excise Duties Export Draw-back (General) Ninety-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 1466 in Gazette of India dated the 10th August, 1968.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1455 published in Gazette of India dated the 1st August, 1968.
 - (ii) G.S.R. 1467 published in Gazette of India dated the 10th August, 1968.
 - (iii) G.S.R. 1468 published in Gazette of India dated the 10th August, 1968.
 - (iv) G.S.R. 1469 published in Gazette of India dated the 10th August, 1968.
 - (v) G.S.R. 1470 published in Gazette of India dated the 10th August, 1968 containing corrigendum to G.S.R. 1212 dated the 29th June, 1968.
 - (vi) G.S.R. 1471 published in Gazette of India dated the 10th August, 1968 containing corrigendum to G.S.R. 1217 dated the 29th June, 1968.

- (4) A copy each of the following Uttar Pradesh Government Notifications under sub-section (3) of section 3A of the Uttar Pradesh Sales Tax Act, 1948, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968 issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions):—
- (i) Notification No. ST-78-A|X-902(9)-61 published in Uttar Pradesh Gazette dated the 1st February, 1968.
 - (ii) Notification No. ST-747|X-950(22)-67 published in Uttar Pradesh Gazette dated the 1st March, 1968.
 - (iii) Notification No. ST-247|X-900(12)-68 published in Uttar Pradesh Gazette dated the 1st April, 1968.
 - (iv) Notification No. ST-1022|X-902(8)-65 published in Uttar Pradesh Gazette dated the 1st April, 1968.
 - (v) Notification No. ST-1377|X-902(8)-65 published in Uttar Pradesh Gazette dated the 1st April, 1968.
 - (vi) Notification No. ST-1920|X-950(1)-64 published in Uttar Pradesh Gazette dated the 1st May, 1968.
 - (vii) Notification No. ST-1921|X-950(1)-64 published in Uttar Pradesh Gazette dated the 1st May, 1968.
- (5) (i) A copy of the U.P. Sales Tax (Amendment) Rules, 1968 published in Notification No. ST-615|X-948(3)-1967 in Uttar Pradesh Gazette dated the 24th February, 1968, under-section (5) of section 24 of the Uttar Pradesh Sales Tax Act, 1948, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).
- (ii) A statement showing reasons for delay in laying the Notifications mentioned at items (4) and (5) above (Hindi and English versions).

5. Motion re: Joint Committee

Shri Tenneti Viswanatham moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint

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Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, in the vacancy caused by the resignation of Shri Awadheswar Prasad Sinha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

6. Government Bill—Passed

The Judges (Inquiry) Bill, 1968

Clause-by-clause consideration of the Bill continued.

Clause 6 was adopted, as amended.

Clause 7 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri H. N. Mukerjee
- (3) Shri Abdul Ghani Dar
- (4) Shri Srinibas Mishra
- (5) Shri K. Narayana Rao
- (6) Shri Y. B. Chavan

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

7. Supplementary Demands for Grants (Railways) for 1968-69

Discussion on the Supplementary Demands for Grants Nos. 2 and 15 in respect of the Budget (Railways) for 1968-69 commenced and was concluded.

Seventeen cut motions were moved and negatived.

All the Supplementary Demands for Grants in respect of the Budget (Railways) for 1968-69, as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1968-69, were voted in full.

8. Motion

Shri Madhu Liamaye moved the following motion:—

“That this House, having regard to the fact that the Deputy Prime Minister and Finance Minister has made false statements to the House not once but twice on the 30th April and the 24th July, 1968, concerning his son's/Private Secretary's business connections and also the fact that he has not been asked by the Prime Minister to resign, hereby disapproves the conduct of the Deputy Prime Minister and the Prime Minister.”

Five Amendments were moved by Sarvashri S. M. Banerjee, Jyotirmoy Bosu, Abdul Ghani Dar, George Fernandes and Shivajirao S. Deshmukh.

The following members took part in the debate:—

- (1) Shri Morarji R. Desai
- (2) Shri M. R. Masani
- (3) Shri Shantilal Shah
- (4) Shri S. A. Dange
- (5) Shri J. B. Kripalani
- (6) Shrimati Tarkeshwari Sinha
- (7) Shri P. Ramamurti
- (8) Shri Prakash Vir Shastri
- (9) Shri M. Thirumala Rao
- (10) Shri Atal Bihari Vajpayee
- (11) Shrimati Sucheta Kripalani
- (12) Shri Surendranath Dwivedy
- (13) Shri Dinesh Singh (by way of personal explanation)
- (14) Shri K. Rajaram

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(15) Shri K. V. Raghunatha Reddy (by way of personal explanation)

(16) Shrimati Indira Gandhi.

Shri Madhu Limaye replied to the debate.

On the amendment moved by Shri S. M. Banerjee, the House divided, Ayes 57; Noes 192. The amendment was accordingly negatived.

The amendment moved by Shri Jyotirmoy Bosu was also negatived.

The amendments moved by Sarvashri Abdul Ghani Dar and George Fernandes were withdrawn by the leave of the House.

The amendment moved by Shri Shivajirao S. Deshmukh was ruled out of order.

On the motion moved by Shri Madhu Limaye, the House divided, Ayes 57; Noes 193. The motion was accordingly negatived. (Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 20, 1968 | *Sravana* 29, 1890 (*Saka*)

No. 190

1. Starred Questions

Starred Questions Nos. 541 and 543—548 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4421—4437, 4439—4452, 4454—4467, 4469—4484, 4486—4516, 4519, 4521—4528, 4530—4554, 4556—4561, 4563—4585, 4587—4660 and 4662—4672 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Parliamentary Affairs regarding allotment of accommodation to M.Ps. was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Hem Barua called the attention of the Minister of External Affairs to the reported carrying of Indian Passport by some of the three persons responsible for hijacking an Israeli aircraft to Algiers.

The Deputy Minister of External Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the Annual Reports of the following Development Councils for the year 1966-67, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Development Council for Drugs and Pharmaceuticals.
 - (ii) Development Council for Art Silk Industry.
- (2) A copy of the Export (Quality Control and Inspection) Amendment Rules, 1968, published in Notification No.

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S.O. 2718 in Gazette of India dated the 3rd August, 1968, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 (Hindi and English versions).

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 14th August, 1968, Rajya Sabha passed the Indian Registration (Amendment) Bill, 1968.
- (ii) That at its sitting held on the 14th August, 1968, Rajya Sabha passed the Bihar State Legislature (Delegation of Powers) Bill, 1968.

7. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy each of the following Bills, as passed by Rajya Sabha:—

- (1) The Indian Registration (Amendment) Bill, 1968.
- (2) The Bihar State Legislature (Delegation of Powers) Bill, 1968.

8. Personal Explanation Under Rule 357

Shri Morarji R. Desai made a personal explanation regarding a letter referred to by Shri Madhu Limaye in the House on the 19th August, 1968.

9. Statement Re: Demands for Excess Grants (General) for 1965-66

Shri Morarji R. Desai presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1965-66.

10. Demands for Excess Grants (Railways) for 1965-66

Discussion on the Demands for Excess Grants Nos. 2, 5, 8 and 15 in respect of the Budget (Railways) for 1965-66 commenced and was concluded.

ALok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

All the Demands for Excess Grants in respect of the Budget (Railways) for 1965-66, as shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1965-66, were voted in full.

11. Government Bill—Under Consideration

The Gold (Control) Bill, 1968, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Morarji R. Desai.

On the motion moved by Shri Deven Sen, that the Debate on the Bill be adjourned, the House divided, Ayes 78; Noes 110. The motion was accordingly negatived.

Two Amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri Kanwar Lal Gupta and Yashpal Singh.

The following members took part in the debate—

- (1) Shri N. Dandekar
- (2) Shrimati Sucheta Kripalani
- (3) Shri Tenneti Viswanatham
- (4) Shri Vishwa Nath Pandey
- (5) Shri Yajna Datt Sharma
- (6) Shrimati Ila Pal Choudhuri
- (7) Shri S. M. Banerjee
- (8) Chaudhari Randhir Singh
- (9) Shri Rabi Ray
- (10) Shrimati Sharda Mukerjee (*Speech unfinished*).

The discussion was not concluded.

12. Motions

* (i) Shri S. S. Kothari moved the following motion:—

“This House resolves that in pursuance of section 296 of the Income-Tax Act, 1961, the following modifications be made in the Income-Tax (Second Amendment) Rules, 1968, published in the Gazette of India by Notification No. S.O. 1112, dated the 18th March, 1968 and laid on the Table on the 1st April, 1968, namely:—

- (1) in rule 2, in the proposed rule 11A, for ‘33-1/3 per cent.’ substitute ‘50 per cent.’;
- (2) in rule 2, in the proposed rule 11A, for ‘Rs. 20,000’ substitute ‘Rs. 25,000’;
- (3) in rule 5, in the proposed rule 19A, after sub-rule (5), the following be added, namely:—

‘(6) The resultant sum of capital employed as on the first day of the computation period, determined under this rule, shall be increased by—

- (i) the average cost of the fixed assets (including ships) acquired during the computation period; and
- (ii) one-half of the net profit after taxes for the computation period:

provided that if losses have been incurred during such period, one-half of such losses shall be deducted from the aforesaid resultant sum of capital employed.

- (7) In this rule, ‘average cost’ in relation to any asset means such proportion of the actual cost thereof

*Discussed together.

[P.T.O.]

as the number of days of the computation period during which such asset is used in the business bears to the total number of the days comprised in the said period.'

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

* (ii) Shri Abdul Ghani Dar moved the following motion:—

"This House resolves that in pursuance of section 296 of the Income-tax Act, 1961, the following modifications be made in the Income-tax (Second Amendment) Rules, 1968, published in the Gazette of India by Notification No. S.O. 1112, dated the 18th March, 1968 and laid on the Table on the 1st April, 1968, namely:—

- (1) in rule 2, in the proposed rule 11A, for '33.13 per cent.' substitute '25 per cent.';
- (2) in rule 2, in the proposed rule 11A, for 'Rs. 20,000' substitute 'Rs. 15,000'.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

Shri Krishna Chandra Pant took part in the combined debate on the two motions.

The motion moved by Shri S. S. Kothari was adopted in the following amended form:—

"This House resolves that in pursuance of section 296 of the Income-Tax Act, 1961, the following modification be made in the Income-Tax (Second Amendment) Rules, 1968, published in the Gazette of India by Notification No. S.O. 1112, dated the 18th March, 1968 and laid on the Table on the 1st April, 1968, namely:—

in rule 2, in the proposed rule 11A, for 'Rs. 20,000' substitute 'Rs. 25,000'.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

The motion moved by Shri Abdul Ghani Dar was withdrawn by the leave of the House.

13. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Twenty-second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st August, 1968).

S. L. SHAKDHER,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August 21, 1968 | Sravana 30, 1890 (Saka)

No. 191

1. Starred Questions

Starred Question No. 571 was orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4673—4675, 4677—4685, 4687—4700, 4702—4711, 4713—4722, 4724—4742 and 4745—4777 were laid on the Table.

Statement by the Minister of External Affairs, correcting the reply given on the 7th August, 1968 to Unstarred Question No. 3117 concerning article in "Observer" regarding Naga Rebellion was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Health, Family Planning and Urban Development regarding death due to food poisoning in Monghyr village, Bihar was orally answered and supplementaries were also answered thereon.

4. Calling Attention

The Minister of Law laid on the Table a further statement on the Judgment of the Supreme Court on Punjab Appropriation Act etc. and the reaction of the Government of India thereon to which attention of the Minister of Home Affairs was called on the 2nd August, 1968.

Questions on the Statement were asked. The Minister of Law replied.

5. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Thirty-six Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

6. Presentation of Petition

Shri Jyotirmoy Bosu presented a petition from Sarvashri Arabinda Ghosh and A. Sreeramulu regarding grievances of employees of the States of Bihar, Uttar Pradesh and West Bengal.

7. Personal Explanation under Rule 357

Shri J. B. Kripalani made a personal explanation regarding certain statement made by him in the House on the 19th August, 1968.

8. Motion Re: Twenty-second Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Twenty-second Report of the Business Advisory Committee presented to the House on the 20th August, 1968.”

The motion was adopted subject to the modification that the time allotted to the Discussion and voting on the Supplementary Demands for Grants (Uttar Pradesh) for 1968-69, be increased from 1 hour to 2 hours.

9. Government Bills—Introduced

- (1) The Appropriation (Railways) No. 3 Bill, 1968.
- (2) The Appropriation (Railways) No. 4 Bill, 1968.

10. Government Bill—Under Consideration

The Gold (Control) Bill, 1968, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee and the amendments thereto moved on the 20th August, 1968, continued.

The following members took part in the debate:—

- (1) Shrimati Sharda Mukerjee
(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.*)
- (2) Shri Dinkar Desai
- (3) Shrimati Tarkeshwari Sinha
- (4) Shri S. Kandappan
- (5) Shri Yashwant Singh Kushwah

Shri Morarji R. Desai replied to the debate.

The Amendments for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Sarvashri Kanwar Lal Gupta and Yashpal Singh were negatived.

On the motion for consideration of the Bill, as reported by the Joint Committee, the House divided, Ayes 126; Noes 89. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and 5 to 10 were adopted.

Clause 4 was adopted, as amended.

Consideration of Clause 11 was taken up but not concluded.

The discussion on the Bill was not concluded.

11. Statement by Prime Minister

The Prime Minister made a statement regarding events currently taking place in Czechoslovakia.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 22, 1968|*Sravana* 31, 1890 (*Saka*)

No. 192

1. Starred Questions

Starred Question Nos. 602—605 and 609 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4778—4783, 4785—4870, 4872—4877, 4879, 4880, 4882—4889, 4891—4909, 4911—5005, 5007—5081, 5083—5086 and 5088—5114 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Tourism and Civil Aviation regarding India as World Weather Watch Centre was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) (i) A copy of the Uttar Pradesh Legislative Chambers (Members' Emoluments) (Amendment) Rules, 1968, published in Notification No. 1753|XVII-231-64 in Uttar Pradesh Gazette dated the 10th July, 1968, under subsection (3) of section 5 of the Uttar Pradesh Legislative Chambers (Members' Emoluments) Act, 1952 read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

(ii) A statement showing reasons for delay in laying the above Notification.

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(2) A copy each of the following Uttar Pradesh Government Notifications under sub-section (3) of section 110 of the U.P. Panchayat Raj Act, 1947, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—

(i) The U.P. Panchayat Raj (Third Amendment) Rules, 1967, published in Notification No. 7566-B|XXXIII-II-519-61 dated the 29th December, 1967 (Hindi and English versions).

(ii) The U.P. Panchayat Raj (First Amendment) Rules, 1968, published in Notification No. 1856-B|XXXIII-2-49-G-66 dated the 26th March, 1968. (Hindi and English versions).

(3) A copy each of the following West Bengal Government Notifications under sub-section (4) of section 112 of the West Bengal Zilla Parishads Act, 1963, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—

(i) The West Bengal Zilla Parishads (Terms and Conditions of Appointment of Executive Officer), Rules, 1962, published in Notification No. 4895|AZP in Calcutta Gazette dated the 4th July, 1968.

(ii) Notification No. 4966|AZP published in Calcutta Gazette dated the 12th July, 1968, making certain amendments to the West Bengal Zilla Parishads (Recruitment of Staff) Rules, 1964.

(4) Two statements showing reasons for delay in laying the Notifications mentioned at items (2) and (3) above.

(5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Cigarette (Control) Second Amendment Order, 1968, published in Notification No. G.S.R. 1456 in Gazette of India dated the 2nd August, 1968.

(ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Sixth Amendment Order, 1968, published in Notification No. G.S.R. 1458-A in Gazette of India dated the 7th August, 1968.

- (6) (i) A copy of the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms (Amendment) Rules, 1968, published in Notification No. U.O. 1087/I-A-Rev-D-35-2-66 in Uttar Pradesh Gazette dated the 8th June, 1968, under sub-section (6) of section 26 of the U.P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).
- (ii) A statement showing reasons for delay in issuing the above Notification.
- (7) A copy of the Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Report of Enquiry into the fatal accident in the West Chirimiri Colliery, Madhya Pradesh on the 14th April, 1968.
- (9) A copy of the Annual Report of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1967-68.
- (10) A copy of the Employees' Provident Funds (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 1288 in Gazette of India dated the 13th July, 1968, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th August, 1968 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate a member from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of the Committee ending on the 30th April, 1969, in the vacancy caused by the resignation of Shri M. M. Dharwadkar from the Committee and nominated Shri G. H. V. Momin, Member of Rajya Sabha, to serve on the said Committee.
- (ii) That at its sitting held on the 19th August, 1968, Rajya Sabha concurred in the recommendation of Lok Sabha

[P.T.O.]

to appoint a member of Rajya Sabha to the Joint Committee of the Houses on the Lokpal and Lokayuktas Bill, 1968, in the vacancy caused by the death of Shri Harish Chandra Mathur and nominated Shri Ram Niwas Mirdha, Member of Rajya Sabha, to serve on the said Joint Committee.

6. Intimations Re: Arrest and Release of Members

The Speaker informed the House of three identical letters dated the 21st August, 1968 from the Sub-Divisional Magistrate, Tughlak Road, New Delhi, intimating that Sarvashri Madhu Limaye, J. H. Patel and George Fernandes, Members, Lok Sabha, were arrested at 6-15 P.M. on the 21st August, 1968 under Section 188 of the Indian Penal Code, for demonstrating and shouting slogans in front of the Russian Embassy in defiance of the prohibitory orders promulgated under Section 144 of the Code of Criminal Procedure at Shanti Path, within the jurisdiction of Police Station, Chanakya Puri, New Delhi, and were being produced before the Judicial Magistrate, New Delhi, for trial on that day.

The Speaker also informed the House of a letter dated the 21st August, 1968 from the Magistrate, First Class, New Delhi, intimating that Sarvashri Madhu Limaye, J. H. Patel and George Fernandes, Members, Lok Sabha, were produced before the Magistrate, First Class, New Delhi, on the 21st August, 1968. The proceedings were adjourned till the 7th September, 1968 and in the meanwhile, the above mentioned Members of Parliament were released and requested to appear in the Court on that date.

7. Government Bills—passed

(i) *The Appropriation (Railways) No. 3 Bill, 1968.*

The motion for consideration of the Bill was moved by Shri C. M. Poonacha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. M. Poonacha.

The motion was adopted and the Bill was passed.

(ii) *The Appropriation (Railways) No. 4 Bill, 1968.*

The motion for consideration of the Bill was moved by Shri C. M. Poonacha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. M. Poonacha.

The motion was adopted and the Bill was passed.

8. Government Bill—Under Consideration

The Gold (Control) Bill, 1968, as reported by Joint Committee.

Clause-by-clause consideration of the Bill, as reported by the Joint Committee, continued.

Clauses 11 to 15 were adopted.

Consideration of Clause 16 was taken up but not concluded.

The discussion on the Bill was not concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

9. Intimation re: arrest of Members

The Speaker informed the House of a letter dated the 22nd August, 1968 from the Sub-Divisional Magistrate, New Delhi, intimating that Sarvashri Madhu Limaye, George Fernandes, Arjun Singh Bhadoria, Shiva Chandra Jha, K. Lakkappa, Ram Sewak Yadav and Maharaj Singh Bharti, Members, Lok Sabha, were arrested at 11 A.M. on the 22nd August, 1968, under Section 188 of the Indian Penal Code, for defiance of the prohibitory order under Section 144 of the Code of Criminal Procedure for demonstrating and raising slogans in front of Russian Embassy, Chankya Puri, within the jurisdiction of police station Chankya Puri, New Delhi, against the entry of Russian Troops into Czechoslovakia, and were being produced before the Judicial Magistrate, New Delhi, at Central Jail, Tihar, Delhi.

10. Motion

Shri R. D. Bhandare moved the following motion:—

“That this House do consider the statement made by the Prime Minister in the House on the 21st August, 1968, in

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regard to the entry of the Armed Forces of the U.S.S.R. and some other Powers of Warsaw Pact into Czechoslovakia."

Fifteenth Substitute Motions were moved by Sarvashri Tenneti Viswanatham, Hem Barua, Prakash Vir Shastri, Dr. Karni Singh, Sarvashri M. R. Masani, Surendranath Dwivedy, Bal Raj Madhok, Frank Anthony, Rabi Ray, Erasmo de Sequeira, Krishna Dev Tripathi, Shrimati Sucheta Kripalani, Sarvashri Yashwant Singh Kushwah, S. M. Joshi and Abdul Ghani Dar.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shri P. Venkatasubbaiah
- (3) Shri Bal Raj Madhok
- (4) Shri K. Hanumanthaiya
- (5) Shri Frank Anthony
- (6) Shri S. Kandappan
- (7) Shri Bakar Ali Mirza
- (8) Shri Yogendra Sharma
- (9) Shri M. Muhammad Ismail
- (10) Shri Chandrajeet Yadava
- (11) Shri J. B. Kripalani
- (12) Shri P. Ramamurti
- (13) Shri Rabi Ray
- (14) Shri B. Shankaranand
- (15) Shri Nath Pai
- (16) Shrimati Sharda Mukerjee
- (17) Shri G. M. Bakshi
- (18) Shri G. G. Swell
- (19) Shrimati Indira Gandhi

Shri R. D. Bhandare replied to the debate.

On the Substitute Motion moved by Shrimati Sucheta Kripalani, the House divided, Ayes 82; Noes 185. The Substitute Motion was accordingly negatived.

The remaining Substitute Motions were also negatived.

11. Intimation Re: Conviction of Members

The Speaker informed the House of a letter dated the 22nd August, 1968 from the Magistrate, First Class, New Delhi, intimating that Sarvashri Madhu Limaye, George Fernandes, Arjun Singh

Bhadoria, Shiva Chandra Jha, K. Lakkappa, Ram Sewak Yadav and Maharaj Singh Bharti, Members, Lok Sabha, were tried in the Court of the Magistrate, First Class, New Delhi, at Central Jail, Tihar, Delhi, on a charge under Section 188 of the Indian Penal Code for defiance of the prohibitory order under Section 144 of the Code of Criminal Procedure in force, for demonstrating and raising slogans in front of the Russian Embassy, Chankya Puri, within the jurisdiction of police station Chankya Puri, New Delhi, against the entry of Russian Troops into Czechoslovakia and were sentenced to imprisonment till the rising of the court on the 22nd August, 1968.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 23, 1968|Bhadra 1, 1890 (Saka)

No. 193

1. Starred Questions

Starred Questions Nos. 631—633 and 635—636 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5115—5143, 5145—5171, 5176, 5178—5182, 5184—5209, 5211—5271, 5273—5281, 5283, 5285—5295, 5297—5345, 5347—5348, 5350—5385, 5387—5403, 5405—5410, 5412—5425, 5427, 5429—5441, 5443—5446, 5449—5453, 5455—5460, 5462—5475, 5478—5484, 5486—5494, 5496—5522 and 5524—5526 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 10 addressed to the Minister of Home Affairs regarding arrest of leaders of Central Government Employees was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Benoy Krishna Daschowdhury called the attention of the Minister of External Affairs to the reported trespassing of East Pakistan Riflemen into India territory at Samur Par, Kailasahar Sub-Division in Tripura and shifting of boundary pillars by them to areas well inside Indian territory.

The Minister of State for External Affairs made a statement in regard thereto.

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Madras Port Trust for the year 1966-67 and Audit Report thereon.
 - (ii) Annual Accounts of the Kandla Port Trust for the year 1966-67 and Audit Report thereon.
- (2) A copy of the Merchant Shipping (Musters) Rules, 1968, published in Notification No. G.S.R. 1284 in Gazette of India dated the 13th July, 1968, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (3) (i) A copy of the Kanpur and Meerut Universities (Removal of Difficulties) Order, 1968, published in Notification No. CI(R)|3670|XV-39(74)-1966 dated the 7th May, 1968, under sub-section (2) of section 50 of the Kanpur and Meerut Universities Act, 1965, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).
 - (ii) A statement showing reasons for delay in laying the above Notification.
- (4) A copy of the Annual Accounts of the University Grants Commission for the year 1966-67, together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
- (5) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act 1951:—
 - (i) The Indian Police Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1426 in Gazette of India dated the 3rd August, 1968.
 - (ii) The Indian Administrative Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1427 in Gazette of India dated the 3rd August, 1968.
 - (iii) G.S.R. 1428, published in Gazette of India dated the 3rd August, 1968, containing corrigendum to G.S.R. 590 dated the 30th March, 1968.

- (iv) G.S.R. 1476 published in Gazette of India dated the 10th August, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
 - (v) G.S.R. 1477 published in Gazette of India dated the 10th August, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
 - (vi) G.S.R. 1478 published in Gazette of India dated the 10th August, 1968, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - (vii) G.S.R. 1479 published in Gazette of India dated the 10th August, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (6) (i) A copy each of the following Uttar Pradesh Government Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—
- (a) The U.P. Motor Vehicles (Tenth Amendment) Rules, 1967, published in Notification No. 2384T|XXX-B-70P|61 in Uttar Pradesh Gazette dated the 16th September, 1967.
 - (b) The U.P. Motor Vehicles (Ninth Amendment) Rules, 1967, published in Notification No. 2841-T|XXX-B-7P|66 in Uttar Pradesh Gazette dated the 16th December, 1967.
 - (c) The U.P. Motor Vehicles (Seventh Amendment) Rules, 1967, published in Notification No. 4962-T|XXX-B-P-61 in Uttar Pradesh Gazette dated the 16th December, 1967 (Hindi and English versions).
 - (d) The U.P. Motor Vehicles (Eleventh Amendment) Rules, 1967, published in Notification No. 7110T|XXX-B-85P|63 in Uttar Pradesh Gazette dated the 6th January, 1968.
- (ii) A statement showing reasons for delay in laying the above Notifications.
- (7) A copy of the Coir Retting (Licensing) Order, 1968, published in Notification No. S.O. 2747 in Gazette of India dated the 31st July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[P.T.O.]

- ✓ (8) A copy of Proclamation dated the 23rd August, 1968 issued by the President under article 356 of the Constitution, assuming to himself all functions of the Government of the State of Punjab.
- ✓ (9) A copy of Order dated the 23rd August, 1968, made by the President, in pursuance of sub-clause (i) of clause (c) of the Proclamation at item No. (8) above.
- ✓ (10) A copy of Report of the Governor of Punjab dated the 21st August, 1968 to the President.

6. President's Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968.
- (2) The Advocates (Amendment) Bill, 1968.

7. Report of Estimates Committee

Shri P. Venkatsubbaiah presented the Sixty-first Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture) on action taken by Government on the recommendations contained in the Seventy-eighth Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Food and Agriculture (Department of Agriculture)—Forest Research Institute and Colleges, Dehra Dun.

8. Matter under Rule 377

Shri Nath Pai raised a matter regarding the failure of the Government's policy *vis-a-vis* the aggression by the U.S.S.R. and some other Powers of Warsaw Pact against Czechoslovakia as evidenced by the resignation of Shri Asoka Mehta from the Council of Ministers.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

9. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding certain change in the order of Government business for today.

*Laid at 6.30 P.M.

10. **Government Bill—Motion under Rule 109**

The Gold (Control) Bill, 1968 as reported by Joint Committee

A motion that the debate on the Bill be adjourned was moved by Shri Atal Bihari Vajpayee.

After some Members spoke, the Prime Minister made a statement in regard to U.N. Security Council resolution relating to Czechoslovakia.

11. **Motion**

Shri Surendranath Dwivedy moved the following motion :—

“That the statement made by the Prime Minister on the 23rd August, 1968 in regard to U.N. Security Council resolution relating to Czechoslovakia, be taken into consideration.”

Nine substitute motions were moved by Sarvashri N. G. Ranga, Nath Pai, Kameshwar Singh, George Fernandes, Abdul Ghani Dar, Vikram Chand Mahajan, Prakash Vir Shastri and Atal Bihari Vajpayee.

The following members took part in the debate:—

- (1) Shri M. L. Sondhi
- (2) Shri Shivajirao S. Deshmukh
- (3) Shri Prakash Vir Shastri
- (4) Shri K. R. Ganesh
- (5) Shri Piloo Mody
- (6) Shrimati Sucheta Kripalani
- (7) Shri V. Krishnamoorthi
- (8) Shri Bedabrata Barua
- (9) Shri P. Ramamurti
- (10) Shri Yogendra Sharma
- (11) Shri Kartik Oraon
- (12) Shri Abdul Ghani Dar
- (13) Shri Madhu Limaye
- (14) H. H. Maharaja Sriraj Meghrajji Dhrangadhra
- (15) Shri Sheo Narain
- (16) Shrimati Indira Gandhi

[P.T.O.]

Shri Surendranath Dwivedy replied to the debate.

The Substitute Motion moved by Shri Vikram Chand Mahajan was withdrawn by the leave of the House.

The remaining Substitute Motions were negatived.

12. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Surendranath Dwivedy raised a half-an-hour discussion on points arising out of the answer given on the 30th July, 1968 to Starred Question No. 187 regarding Talchar Industrial Complex.

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 24th August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Saturday, August 24, 1968 | Bhadra 2, 1890 (Saka).

No. 194

1. Short Notice Question

Short Notice Question No. 11 addressed to the Minister of Transport and Shipping regarding Siltation of Paradeep Port was orally answered and **supplementaries** were also answered thereon.

2. Intimations Re: Restraint and Removal of Members

The Speaker informed the House of two identical telegrams dated the 23rd August, 1968 from the Assistant Commissioner of Police, Bombay, intimating that Sarvashri Viren Shah and N. K. Somani, Members, Lok Sabha, were restrained and removed to Gamdevi Police Station at 19.40 hours on the 23rd August, 1968 for attempting to commit breach of prohibitory order dated the 22nd August, 1968 issued by the Commissioner of Police, Bombay, under Section 37(3) of the Police Act and were released at 21.40 hours on the same day after the occasion was over.

3. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 26th August, 1968.

4. Government Bill—Passed

The Gold (Control) Bill, 1968, as reported by Joint Committee
Clause-by-clause consideration of the Bill, as reported by the Joint Committee, continued.

Clause 16 was adopted, as amended.

Clauses 17 to 38 were adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

[P.T.O.]

On Amendment No. 260 to Clause 39 moved by Shri S. M. Banerjee, the House divided, Ayes 39; Noes 68. The amendment was accordingly negatived.

Five Amendments to Clause 39 were adopted.

On Clause 39, as amended, the House divided, Ayes 79; Noes 43. Clause 39, as amended, was accordingly adopted.

The remaining Clauses, the Enacting Formula and the Long Title were disposed of under guillotine as follows:—

Clauses 40 to 117 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji R. Desai.

The following members took part in the debate:—

- (1) Shri K. P. Singh Deo
- (2) Shri R. D. Bhandare
- (3) Shri Beni Shanker Sharma
- (4) Shri Sheo Narain
- (5) Shri Chandrika Prasad
- (6) Shri Janardan Jagannath Shinkre
- (7) Shrimati Tara Sapre
- (8) Shri S. Kandappan
- (9) Shri Nathu Ram Ahirwar
- (10) Shri Kanwar Lal Gupta
- (11) Shri Morarji R. Desai

The motion was adopted and the Bill, as amended, was passed.

5. The Bihar Budget

The following items of business were taken up together:—

- (i) General Discussion on the Bihar Budget for 1968-69.
- (ii) Demands for Grants Nos. 1 to 6 and 9 to 46 in respect of the Bihar Budget for 1968-69.

Four hundred and forty-five cut motions relating to the demands for Grants in respect of the Bihar Budget for 1968-69, were moved.

The following members took part in the combined debate:—

- (1) Shri Yamuna Prasad Mandal
- (2) Shri Bal Raj Madhok
- (3) Pandit D. N. Tiwary
- (4) Shri Shiva Chandra Jha
- (5) Shri Ramshekhar Prasad Singh
- (6) Shri Yogendra Sharma
- (7) Shri P. G. Sen
- (8) Shri Prabhu Dayal Himatsingka
- (9) Shri Mudrika Sinha (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 27, 1968 | Bhadra 5, 1890 (Saka)

No. 196

1. Starred Questions

Starred Questions Nos. 691—694, 696, 697 and 704 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5896—5911, 5913—5945, 5947—5965, 5967—5987, 5989—6003, 6005—6061, 6063—6065, 6067—6170, 6170-A, 6170-B, 6170-C, 6170-D, 6170-E, 6170-F and 6170-G were laid on the Table.

3. Short Notice Question

Short Notice Question No. 13 addressed to the Minister of Steel, Mines and Metals regarding stoppage of production in Zinc smelter at Udaipur was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Companies (Fees on Applications) Rules, 1968, published in Notification No. G.S.R. 1485 in Gazette of India dated the 17th August, 1968, under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur for the year 1966-67.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report of the National Productivity Council, New Delhi for the year 1966-67.

[P.T.O.]

(4) A copy of the Triennial Review of the activities of Research Designs and Standards Organisation in respect of important Railway problems connected with the Track, Rolling Stock, Signalling etc. from April, 1965 to March, 1968.

(5) (i) A copy of the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Rules, 1968, published in Notification No. G.S.R. 619 in Gazette of India dated the 30th March, 1968, under sub-section (2) of section 10 of the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Act, 1967 (Hindi and English versions).

(ii) A statement showing reasons for delay in laying the above Notification.

✓ (6) A second Supplementary statement on the Flood Situation in the country.

(7) A copy of the Audit Report on the accounts of the Coal Board for the year 1966-67, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952.

✓ (8) A copy of the Report (Part II) of the Study Team on the Textile Commissioner's Organisation—Wool, Art Silk, Organisation and Personnel.

(9) A copy each of the following Notifications issued under section 6 of the Forward Contracts (Regulation) Act, 1952:—

(i) S.O. 2776 published in Gazette of India dated the 9th August, 1968.

(ii) S.O. 2777 published in Gazette of India dated the 9th August, 1968.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th August, 1968, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Motor Vehicles (Amendment) Bill, 1965, upto the 30th November, 1968.

6. Report of Committee on absence of Members

Shri M. Thirumala Rao presented the Seventh Report of the Committee on Absence of Members from the Sitzings of the House.

7. Government Bill—Introduced

The criminal and Election Laws Aemndment Bill, 1968.

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. The motion was adopted and the Bill was introduced.

8. Spplimentary Demands for Grants (Uttar Pradesh) for 1968-69

Discussion on the Supplementary Demands for Grants Nos. 9, 10, 11, 14, 15, 17, 18, 19, 21, 23, 24, 25, 26, 28, 29, 31, 32, 33, 36, 44 to 50 and 53 in respect of the Uttar Pradesh Budget for 1968-69, continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The cut motions moved on the 26th August, 1968, were negatived.

All the Supplementary Demands for Grants in respect of the Uttar Pradesh Budget for 1968-69, as shown under column 3 of the printed List of Supplementary Demands for Grants (Uttar Pradesh) for 1968-69, were voted in full.

9. Government Bill—Introduced

The Uttar Pradesh Appropriation (No. 3) Bill, 1968.

10. Government Bill—Passed

The Uttar Pradesh Appropriation (No. 3) Bill, 1968

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

Shri Shiv Charan Lal took part in the debate.

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

11. Statutory Resolutions

(i) Shri Vidya Charan Shukla moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 25th February, 1968, in respect of Uttar Pradesh issued under article 356 of the Constitution by the President, as varied by subsequent Proclamation dated the 15th April, 1968, for a further period of six months with effect from the 25th September, 1968.”

An amendment was moved by Shri S. M. Banerjee.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri R. K. Sinha
- (3) Shri Ramji Ram
- (4) Shri Baij Nath Kureel
- (5) Shri K. K. Nayar
- (6) Shri Chandrika Prasad
- (7) Shri Jageshwar Yadav
- (8) Shri Ghayoor Ali Khan
- (9) Shri Chandrajeet Yadava
- (10) Shri Raghuvir Singh Shastri
- (11) Shri Sharda Nand

Shri Vidya Charan Shukla replied to the debate.

The amendment was negatived.

The Resolution was adopted.

(ii) Shri Vidya Charan Shukla moved the following Resolution:—

“That this House approves the ~~continuance~~ **in force of the Proclamation** dated the 20th February, 1968, in respect of West Bengal issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 22nd September, 1968.”

Two amendments were moved by Sarvashri Jyotirmoy Bosu and Ganesh Ghosh.

The speech of Shri Vidya Charan Shukla was not concluded.

The discussion was not concluded.

12. Discussion under Rule 193

Shri Jyotirmoy Bosu raised a discussion on the renewal of lease, by the West Bengal Government, of Calcutta Electricity Supply Corporation, a British monopoly concern, in contravention of the Industrial Policy Resolution.

The following members took part in the debate:—

- (1) Shri N. Dandekar
- (2) Shri S. S. Kothari
- (3) Shri Shashi Bhushan
- (4) Shri Indrajit Gupta
- (5) Shri Rabi Ray

Dr. K. L. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 28, 1968/Bhadra 6, 1890 (Saka)

No. 197

1. Starred Questions

Starred Question Nos. 721 and 723—726 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6171—6180, 6182—6219, 6221—6224, 6226—6269, 6271—6303, 6305—6323, 6323-A and 6323B were laid on the Table.

3 Short Notice Question

Short Notice Question No. 14 addressed to the Minister of Works, Housing and Supply regarding allotment of the Plot for petrol pump opposite Krishi Bhavan, New Delhi, was orally answered and supplementaries were also answered thereon.

4. Paper laid on the Table

A copy of the Annual Report (Part I) of the Registrar of Newspapers for India on Press in India for the year 1967, was laid on the Table.

5. Minutes of Committee on Absence of Members—laid on the Table

Minutes of the Seventh sitting of the Committee on Absence of Members from the Sittings of the House held during the current Session, were laid on the Table.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 26th August, 1968, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Patents Bill, 1967 and nominated the following members of Rajya Sabha to serve on the said Joint Committee:—

- (1) Shri S. K. Vaishampayan
- (2) Shri Krishan Kant
- (3) Shri R. P. Khaitan
- (4) Shri Arjun Arora
- (5) Shri T. V. Anandan
- (6) Shri Om Mehta
- (7) Shri K. V. Raghunatha Reddy
- (8) Shri Pitamber Das
- (9) Shri Dahyabhai V. Patel
- (10) Shri Godey Murahari
- (11) Shri G. Achutha Menon.

(ii) That at its sitting held on the 26th August, 1968, Rajya Sabha agreed without any amendment to the Indian Patents and Designs (Amendment) Bill, 1968, passed by Lok Sabha on the 13th August, 1968.

(iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1968, passed by Lok Sabha on the 22nd August, 1968.

(iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1968, passed by Lok Sabha on the 22nd August, 1968.

7. Leave of Absence

The following Members were granted leave of absence from the Sittings of the House for the periods mentioned against each:—

- | | |
|-----------------------------|---|
| (1) Rani Lalita Rajya Laxmi | 13th April to 3rd May, 1968
(Fourth Session) |
| (2) Shri A. E. T. Barroy | 22nd July to 14th August, 1968
(Fifth Session) |
| (3) Shri Murasoli Maran | 22nd July to 30th August, 1968
(Fifth Session) |

- | | |
|---|---|
| (4) Shri Kamalnayan Bajaj | 22nd July to 14th August, 1968
(Fifth Session) |
| (5) Maharani Vijayamala Rajaram
Chhatrapati Bhonsale | 16th April to 10th May, 1968
(Fourth Session) and
22nd July to 14th August, 1968
(Fifth Session) |
| (6) Shri Kansari Halder | 24th July to 26th August, 1968
(Fifth Session) |
| (7) Shri N. C. Chatterjee | 22nd July to 30th August, 1968
(Fifth Session) |

8. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions.

9. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Fifty-sixth Report of the Estimates Committee regarding action taken by Government on recommendations contained in the Ninety-third Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Home Affairs—Public Services.

10. Statement under Direction 115

Shri Kanwar Lal Gupta made a statement regarding certain information given by the Deputy Minister of External Affairs on the 7th August, 1968 in answer to supplementaries on Starred Question No. 362 regarding certain articles published in the 'Observer' about Nagaland.

The Deputy Minister of External Affairs made a statement in reply thereto.

11. Government Bill—Introduced

The Punjab State Legislature (Delegation of Powers) Bill, 1968.

12. Motion under Rule 388

Shri Mohammad Yunus Saleem moved the following motion:—

“That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963, to a Joint

Committee, adopted by Lok Sabha on the 13th August, 1968, be suspended.”

The motion was adopted.

13. Motions re: Joint Committee

(i) Shri Mohammad Yunus Saleem moved the following motion:—

“That the decision taken by Lok Sabha on the 13th August, 1968, on the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963 to a Joint Committee, be rescinded.”

The motion was adopted.

(ii) Shri Mohammad Yunus Saleem moved the following motion:—

“(i) That in the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963 to a Joint Committee moved in Lok Sabha on the 13th August, 1968, the following amendments be made:—

- (a) for ‘Shri C. M. Krishna’ substitute ‘Shri S. M. Krishna’;
- (b) for ‘Shri Lakhan Lal Kapoor’ substitute ‘Shri Lakhan Lal Gupta’;

and

(ii) that the said motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963 to a Joint Committee, as amended be adopted.”

Four Amendments were moved by Shri Abdul Ghani Dar. The discussion was held over.

14. Statutory Resolution

Shri Vidya Charan Shukla concluded his speech on the following Resolution, namely:—

“That this House approves the continuance in force of the Proclamation dated the 20th February, 1968, in respect of West Bengal issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 22nd September, 1968”

and the amendments thereto, moved on the 27th August, 1968.

Two more Amendments were moved by Shri S. M. Banerjee, and Shrimati Ila Pal Choudhuri.

The following members took part in the debate:—

(1) Dr. Ranen Sen

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (2) Shri Krishna Kumar Chatterji
- (3) Shri Humayun Kabir
- (4) Shri Bimalkanti Ghosh
- (5) Shri Samar Guha
- (6) Shrimati Ila Pal Choudhuri
- (7) Shri Pashabhai Patel
- (8) Shri Onkar Lal Bohra
- (9) Shri S. S. Kothari
- (10) Shri Sheo Narain
- (11) Shri Ganesh Ghosh
- (12) Shrimati Sharda Mukerjee
- (13) Shri Benoy Krishna Daschowdhury
- (14) Shri Deven Sen
- (15) Shri Yamuna Prasad Mandal
- (16) Shri Bhajahari Mahato
- (17) Shri Jyotirmoy Bosu
- (18) Shri Tridib Chaudhuri
- (19) Shri Beni Shanker Sharma

Shri Vidya Charan Shukla replied to the debate.

The amendments moved on the 27th and 28th August, 1968, were negatived.

The Resolution was adopted.

15. Government Bill—Passed

The Bihar State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Dr Surya Prakash Puri
- (2) Shri Bibhuti Mishra
- (3) Shri Beni Shanker Sharma
- (4) Shri Ramavtar Shastri
- (5) Pandit D. N. Tiwary
- (6) Shri Mohammad Ismail
- (7) Shri Mrityunjay Prasad
- (8) Shri Kameshwar Singh
- (9) Shri Bholu Raut

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri Om Prakash Tyagi
- (2) Shri Kamla Misra 'Madhukar'
- (3) Shri P. G. Sen
- (4) Shri Shiva Chandra Jha
- (5) Shri Lakhan Lal Kapoor
- (6) Shri Prabhu Dayal Himatsingka
- (7) Shri J. M. Lobo Prabhu
- (8) Shri Sitaram Kesri
- (9) Shri Gunanand Thakur
- (10) Shri Chandra Sekhar Singh
- (11) Shri Madhu Limaye
- (12) Shri Vidya Charan Shukla

On the motion the House divided, Ayes 91 ; Noes 26. The motion was accordingly adopted and the Bill was passed.

16. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Raghuvir Singh Shastri raised a half-an-hour discussion on points arising out of the answer given on the 9th August, 1968 to Starred Question No. 397 regarding Father Ferrer's activities.

Shri Vidya Charan Shukla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 29, 1968|Bhadra 7, 1890 (Saka)

No. 198

1. Starred Questions

Starred Question Nos. 752 and 754—758 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6324—6571, 6573—6581, 6581-A, 6581-B, 6581-C, 6581-D, 6581-E, 6581-F and 6581-G were laid on the Table.

3. Short Notice Question

Short Notice Question No. 15 addressed to the Minister of Railways regarding hold-up of 228 Down Chhitauni-Gorakhpur passenger train was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report for the year 1966-67 together with a copy of the Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 of the

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Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.

(2) A copy of the Report of Inquiry into the fatal accident in the Sarvodaya Stone Mine, District Panchmahal, Gujarat on the 6th June, 1968.

(3) A copy of the Main Conclusions of the Twenty-eighth Session of the Standing Labour Committee held at New Delhi on the 18th July, 1968.

(4) A copy of the Bengal Vagrancy (Amendment) Act, 1968 (President's Act No. 23 of 1968) published in Gazette of India dated the 7th August, 1968, under sub-section (3) of Section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.

(5) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 237 of the Uttar Pradesh Kshetra Samitis and Zila Parishads Adhiniyam, 1961, read with clause (c) (iv) of the Proclamation dated the 25th February 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:

(a) The U.P. Zila Parishads (Formation of Committees) (First Amendment) Rules, 1968, published in Notification No. 1801-B/XXXIII-II-1(60)-66 dated the 27th March, 1968.

(b) The U.P. Zila Parishads and Kshetra Samitis (Budget and General Accounts) (Amendment) Rules, 1968, published in Notification No. 2244-B/XXXIII-2-66 dated the 15th April, 1968.

(c) The U.P. Zila Parishads (Heads of Departments) Rules, 1968, published in Notification No. 2481-B/XXXIII-II-1-R-66 dated the 18th April, 1968.

- (d) **The Uttar Pradesh Zila Parishads (Terms and Conditions for holding of certain posts by Government Officers) Rules 1968**, published in Notification No. 2480-B/XXXIII-II-125-82 dated the 23rd April, 1968.
- (ii) A statement showing reasons for delay in laying the above Notifications.
- (6) A copy of the Certified Accounts of the National Cooperative Development Corporation, New Delhi, for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.
- (7) A copy of Government Resolution (Hindi & English versions) No. C2-8(7)|67-Pt. published in Gazette of India dated the 17th August, 1968, extending the period for submission of the final Report of the National Coal Development Corporation Committee.
- (8) (i) A copy of the Annual Report of the Indian Central Jute Committee for the year 1965-66.
- (ii) A statement showing reasons for delay in laying the above Report.
- (9) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 1487 published in Gazette of India dated the 13th August, 1968.
- (ii) The West Bengal Rice (Movement Control) Second Amendment Order, 1968, published in Notification No. G.S.R. 1547 in Gazette of India dated the 20th August, 1968.

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(10) (i) A copy of the U.P. Krishi Utpadan Mandi Niyamavali (Amendment) Rules, 1968 (Hindi & English versions) published in Notification No. H-1086/XIIB-1073/68 in Uttar Pradesh Gazette dated the 8th April, 1968, under sub-section (3) of section 40 of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.

(ii) A statement showing reasons for delay in laying the above Notifications.

(11) A copy of Notification No. S.O. 2746 published in Gazette of India dated the 30th July, 1968, under sub-section (2) of section 9 of the Representation of the People Act, 1950.

5. Minutes of Committee on Petitions—Laid on the Table

Minutes of the Twenty-sixth to Thirty-sixth sittings of the Committee on Petitions, were laid on the Table.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Bihar Appropriation Bill, 1968, passed by Lok Sabha on the 26th August, 1968.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1968, passed by Lok Sabha on the 26th August, 1968.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1968, passed by Lok Sabha on the 26th August, 1968.

(iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Uttar Pradesh Appropriation (No. 3) Bill, 1968, passed by the Lok Sabha on the 27th August, 1968.

** (v) That at its sitting held on the 29th August, 1968, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a member of Rajya Sabha to the Joint Committee of the Houses on the Lokpal and Lokayuktas Bill, 1968, in the vacancy caused by the resignation of Shri Awadheshwar Prasad Sinha and nominated Shri Ganeshi Lal Chaudhary, Member of Rajya Sabha, to serve on the said Joint Committee.

7. Report of Committee on Petitions

Shri S. C. Samanta presented the Third Report of the Committee on Petitions.

8. Evidence before Committee on Petitions—Laid on the Table

Shri S. C. Samanta laid on the Table a copy of the Evidence given before the Committee on Petitions.

9. Statement by Minister

The Deputy Prime Minister and Minister of Finance made a statement correcting certain factual errors in the statement laid on the Table on the 19th August, 1968, in answer to Starred Question No. 539 regarding M.Ps. visits abroad.

10. Personal Explanation under Rule 357

Shri Jyotirmoy Bosu made a personal explanation regarding certain statements about him made by Dr. Ram Subhag Singh in the

**Reported at 7-25 P.M.

[P.T.O.]

House on the 20th August, 1968 during supplementaries on Short Notice Question No. 7 regarding allotment of Accommodation to M.Ps.

11. Matter under Rule 377

Shri Madhu Limaye raised a matter regarding his motion relating to statements made on behalf of the Government in the affidavit filed before the Delhi High Court in a writ petition on the implementation of the Kutch Award.

12. Motion Re: Joint Committee on Foreign Marriage Bill

Consideration of the following motion and the amendments there-to moved on the 28th August, 1968, was resumed:—

“(i) That in the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963 to a Joint Committee moved in Lok Sabha on the 13th August, 1968, the following amendments be made:—

- (a) for ‘Shri C. M. Krishna’ substitute ‘Shri S. M. Krishna’;
- (b) for ‘Shri Lakhan Lal Kapoor’ substitute ‘Shri Lakhan Lal Gupta’;

and

(ii) that the said motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963 to a Joint Committee, as amended be adopted.”

The amendments moved by Shri Abdul Ghani Dar were withdrawn by the leave of the House.

The motion was adopted.

***13. Statutory Resolution—Adopted**

Shri Vidya Charan Shukla moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 23rd August, 1968 under article 356 of the Constitution in relation to the State of Punjab.”

The Resolution was adopted after discussion as indicated under Para 14 below.

***14. Government Bill—Passed**

The Punjab State Legislature (Delegation of Powers) Bill, 1968.

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The following members took part in the combined debate on the Resolution (*vide Para 13 above*) and the motion for consideration of the Bill:—

(1) Shri Yajna Datt Sharma

(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.*)

(2) Shri Devinder Singh

(3) Shri J. M. Imam

(4) Chaudhari Randhir Singh

(5) Shri S. Kandappan

(6) Shri G. S. Dhillon

(7) Shri Indrajit Gupta

(8) Chowdhury Sadhu Ram

(9) Shri S. M. Joshi

(10) Shri Prem Chand Verma

(11) Shri K. M. Abraham

*Discussed together.

[P.T.O.]

- (12) Shri Kikar Singh
- (13) Shri Samar Guha
- (14) Shri Shri Chand Goyal
- (15) Shri Abdul Ghani Dar

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

**15. Government Bill—Motion for reference to Joint Committee—
Adopted**

The Criminal and Election Laws Amendment Bill, 1968

The motion for reference of the Bill to a Joint Committee was moved by Shri Vidya Charan Shukla.

The motion was adopted as follows:—

“That the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

- (1) Shri Nitiraj Singh
- (2) Shri Vidya Charan Shukla
- (3) Shri Ankineedu

- (4) Shri S. M. Siddayya
- (5) Shri C. M. Kedaria
- (6) Shri A. K. Chanda
- (7) Shri Asghar Husain
- (8) Shri Manabendra Shah
- (9) Shri Basumatari
- (10) Shri Y. B. Chavan
- (11) Shri Jaipal Singh
- (12) Shri Hem Raj
- (13) Shri Jagannathrao Joshi
- (14) Shri Shri Chand Goyal
- (15) Shri Lobo Prabhu
- (16) Shri Ajmal Khan
- (17) Shri Era Sezhiyan
- (18) Shri J. H. Patel
- (19) Shri Vasudevan Nair
- (20) Shri Ramamurti
- (21) Shri M. Muhammad Ismail
- (22) Shri P. Viswambharan, and

11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

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that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

16. Motion

Shri P. Venkatasubbaiah moved the following motion:—

"That the situation arising out of the unprecedented drought conditions in Andhra Pradesh and parts of Mysore and Madras, be taken into consideration."

Seven Substitute Motions were moved by Sarvashri J. M. Imam, Jyotirmoy Bosu, Kommareddi Suryanarayana, Dinkar Desai, T. M. Sheth, Tenneti Viswanatham and Dr. Karni Singh.

The following members took part in the debate:—

- (1) Shri J. M. Imam
- (2) Shri N. P. C. Naidu
- (3) Shri Jagannathrao Joshi
- (4) Shri M. V. Rajasekharan
- (5) Shri Thandavan Kiruttinan
- (6) Shri Tenneti Viswanatham
- (7) Shri Amrit Nahata
- (8) Shri Y. Eswara Reddy
- (9) Dr. Karni Singh
- (10) Shri M. Thirumala Rao
- (11) Shri K. Ananda Nambiar
- (12) Shri Chintamani Panigrahi
- (13) Shri S. M. Krishna
- (14) Shri K. Narayana Rao
- (15) Shri P. Ganga Reddy
- (16) Shri N. G. Ranga
- (17) Shri J. H. Patel

(18) Shrimati T. Lakshmikanthamma

(19) Shri M. Narayan Reddy

(20) Shri Kommareddi Suryanarayana

(21) Shri G. Venkatswamy

(22) Shri Annasahib P. Shinde

Shri P. Venkatasubbaiah replied to the debate.

The Substitute Motions moved by Sarvashri J. M. Imam, Kommareddi Suryanarayana and T. M. Sheth were withdrawn by the leave of the House.

The Substitute Motions moved by Sarvashri Jyotirmoy Bosu, Dinkar Desai, Tenneti Viswanatham and Dr. Karni Singh, were negatived.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th August, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, August 30, 1968 | Bhadra 8, 1890 (Saka)

No. 199

1. Starred Questions

Starred Question Nos. 782—785, 787 and 788 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6582—6665, 6667—6705, 6707—6821 and 6823—6862 were laid on the Table.

Statement by the Minister of Tourism and Civil Aviation correcting the reply given to Unstarred Question No. 1036 on the 26th July, 1968 regarding renewal of Licences of Commercial Pilots was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 16 addressed to the Minister of Home Affairs regarding firing by police in Ballia was orally answered and supplementaries were also answered thereon.

4. Matter under Rule 377

Shri S. M. Banerjee raised a matter regarding strike by the Newspaper employees.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement regarding introduction of Lightning Trunk Calls.
- (2) A copy of the Annual Report of the Hindustan Shipyard Limited, Visakhapatnam for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report of the Mogul Line Limited, Bombay for the year ended 31st December, 1967, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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(4) (i) A copy of the Oriental Gas Company (Amendment) Act, 1968 (President's Act No. 15 of 1968) published in Gazette of India dated the 7th May, 1968 under Sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Power) Act, 1968.

(ii) A statement showing reasons for delay in laying the above Act.

(5) A copy of the Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(6) A copy of the Annual Report of the Press Council of India for the year 1967, under section 18 of the Press Council Act, 1965.

(7) Following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—

(i) Statement No. I. Fifth Session, 1968.

(ii) Supplementary Statement Nos. VII, VIII, IX and X. Fourth Session, 1968.

(iii) Supplementary Statement No. VII. Third Session, 1967.

(iv) Supplementary Statement No. XV. Second Session, 1967.

(v) Supplementary Statement No. XII. First Session, 1967.

(8) (i) A copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Rules, 1968, published in Notification No. G.S.R. 758 in Gazette of India dated the 27th April, 1968, under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952.

(ii) A statement showing reasons for delay in laying the above Notification.

(9) A copy of the Annual Report of the Garden Reach Workshops Limited, Calcutta for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(10) A statement correcting the reply given on the 18th December, 1967 to Unstarred Question No. 4781 by Shri K. Ramani and others regarding supply of tinned meat to Army by Essex Farm, Delhi.

- (11) A copy of Notification No. G.S.R. 1545 published in Gazette of India dated the 19th August, 1968, under section 159 of the Customs Act, 1962.
- (12) (i) A copy of the U. P. Sales Tax (Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. ST-2166|X-948(1)-1968 in Uttar Pradesh Gazette dated the 11th July, 1968, under sub-section (5) of section 24 of the U. P. Sales Tax Act, 1948, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
 (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (13) A copy of the Annual Report (Hindi and English versions) of the National Seeds Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A copy of the Report of the Bihar State Agro-Industries Development Corporation Limited, Patna for the period ended 31st March, 1967, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Report of the Commissioner for Linguistic Minorities (Hindi version) for the period 1st January, 1965 to 30th June, 1966, under article 350B(2) of the Constitution.
 (ii) A statement showing reasons for delay in laying the above Report.
- (16) A copy of Notification No. G.S.R. 1480 published in Gazette of India dated the 10th August, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1967-68.
 (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in two cases mentioned in the above report.
- (18) A copy of the Annual Administration Report of the Tea Board for the year 1967-68.

6. Minutes of Parliamentary Committees—laid on the Table

(i) Minutes of the sittings of the Rules Committee held on the 29th November and 6th December, 1967, 29th April, 1st August and 28th August, 1968, were laid on the Table.

[P.T.O.]

(ii) Minutes of the Thirty-second to Thirty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

7. Statement by Minister

The Deputy Minister of Defence made a statement correcting the answers given on the 7th August, 1968 to certain supplementaries on Starred Question No. 361 regarding sale of spare aero-engines and also laid on the Table a statement on the subject.

8. Government Bill—Introduced

The Madras State (Alteration of Name) Bill, 1968.

9. Motion regarding Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Ram Subhag Singh moved the following motion:—

- (1) That a Joint Committee of the Houses, to be called the 'Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha, to be elected in accordance with the system of proportional representation by means of the single transferable vote; and the voting at such election shall be by secret ballot;
- (2) That the functions of the Committee shall be:—
 - (i) to consider the reports submitted by the Commissioner for Scheduled Castes and Scheduled Tribes under article 538(2) of the Constitution before they are taken up for discussion by the Houses, and to report to both the Houses as to the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government;
 - (ii) to report to both the Houses on the action taken by the Union Government on the measures proposed by the Committee;
 - (iii) to examine the measures taken by the Union Government to secure due representation of the Scheduled Castes and the Scheduled Tribes in services and posts under its control having regard to the provisions of article 335; and
 - (iv) to report to both the Houses on the working of the welfare programmes for the Scheduled Castes and the Scheduled Tribes in the Union territories;
- (3) That the members of the Committee shall hold office for a period of two years from the date of the first meeting of the Committee;
- (4) That in order to constitute a sitting of the Committee the quorum shall be ten;

- (5) That in all other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make: and
- (6) That this House do recommend to the Rajya Sabha that the Rajya Sabha do join in the Committee and communicate to this House the names of members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above."

Twenty-two Amendments were moved.

The following members took part in the debate:—

- (1) Shri R. D. Bhandare
- (2) Shri Suraj Bhan
- (3) Shri N. G. Ranga
- (4) Shri S. M. Siddayya
- (5) Shri P. R. Thakur
- (6) Shri Deorao S. Patil
- (7) Shri V. Mayavan
- (8) Dr. Sushila Nayar
- (9) Shri Jageshwar Yadav
- (10) Shri Kartik Oraon
- (11) Shri Molahu Prasad
- (12) Shri Baij Nath Kureel
- (13) Shri Dinkar Desai
- (14) Shri C. K. Chakrapani
- (15) Shri Ramji Ram
- (16) Shri B. Shankaranand
- (17) Sardar Buta Singh
- (18) Shri Tulsiram Dashrath Kamble

Shri P. Govinda Menon replied to the debate.

Amendment No. 30 was adopted, as amended.

Amendment Nos. 29, 34 and 35 were adopted.

The remaining Amendments were withdrawn by the leave of the House.

The motion was adopted in the following amended form:—

- “(1) (a) That a Committee of both the Houses, to be called the ‘Committee on the Welfare of Scheduled Castes and Scheduled Tribes’ be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha, to be elected in accordance with the system of proportional representation by means of the single transferable vote; and the voting at such election shall be by secret ballot;
- (b) That a Minister shall not be eligible for election as a Member of the Committee and that if a Member after his election to the Committee is appointed a Minister, he shall cease to be a Member thereof from the date of such appointment;

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(2) That the functions of the Committee shall be:—

- (i) to consider the reports submitted by the Commissioner for Scheduled Castes and Scheduled Tribes under article 338(2) of the Constitution and to report to both the Houses as to the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government including the Administrations of the Union territories;
 - (ii) to report to both the Houses on the action taken by the Union Government and the Administrations of the Union territories on the measures proposed by the Committee;
 - (iii) to examine the measures taken by the Union Government to secure due representation of the Scheduled Castes and the Scheduled Tribes in services and posts under its control (including appointments in the public sector undertakings, statutory and semi-Government Bodies and in the Union territories) having regard to the provisions of article 335;
 - (iv) to report to both the Houses on the working of the welfare programmes for the Scheduled Castes and the Scheduled Tribes in the Union territories;
 - (v) to consider generally and to report to both the Houses on all matters concerning the welfare of the Scheduled Castes and Scheduled Tribes which fall within the purview of the Union Government including the Administrations of the Union territories; and
 - (vi) to examine such of the matters as may seem fit to the Committee or are specifically referred to it by the House or the Speaker;
- (3) That the members of the Committee shall hold office for a period of two years from the date of the first meeting of the Committee;
- (4) That in order to constitute a sitting of the Committee the quorum shall be ten;
- (5) That in all other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and
- (6) That this House do recommend to the Rajya Sabha that the Rajya Sabha do join in the Committee and communicate to this House the names of members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above."

0. Motion

Shri Kanwar Lal Gupta moved the following motion:—

"That this House expresses its concern at the refusal of the Government to refer the demands of the Central Government

employees regarding need-based minimum wage and merger of dearness allowance with pay for arbitration and calls upon the Government to refer these demands for arbitration."

Two Amendments were moved by Sarvashri S. A. Dange and S. M. Banerjee.

The following members took part in the debate:—

- (1) Shrimati Tarkeshwari Sinha
- (2) Shri S. A. Dange
- (3) Shri Shashi Bhushan
- (4) Shri Era Sezhiyan
- (5) Chaudhari Randhir Singh
- (6) Shri R. Umanath
- (7) Shri S. M. Joshi
- (8) Shri A. S. Saigal
- (9) Shri Nath Pai
- (10) Shri Y. B. Chavan
- (11) Shri S. M. Banerjee
- (12) Shri Erasmo de Sequeira
- (13) Shri M. L. Sondhi
- (14) Shri K. Ananda Nambiar.

Shri Kanwar Lal Gupta replied to the debate.

The Amendments were negatived.

On the motion, the House divided, Ayes 78; Noes 140. The motion was accordingly negatived.

11. Motion Re: Thirty-Sixth and Thirty-Seventh Reports of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

"That this House do agree with the Thirty-sixth and Thirty-seventh Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st and 28th August, 1968, respectively."

The motion was adopted.

12. Private Member's Resolution—Adopted

Discussion on the following Resolution moved by Shri Surendranath Dwivedy and the amendment thereto moved on the 14th August, 1968, continued:—

"This House hails the brave people of Czechoslovakia in their bid to liberalise and democratise the political life of their

[P.T.O.]

country, reiterates its faith in the policy of non-involvement and non-interference in the internal affairs of any country and appeals to all freedom loving countries and people to extend their support and sympathy to the movement in Czechoslovakia.”

The following members took part in the debate:—

- (1) Shri Asoka Mehta
- (2) Shri N. K. Somani
- (3) Shri Shashi Bhushan
- (4) Shri K. Ananda Nambiar
- (5) Shri Atal Bihari Vajpayee
- (6) Chaudhari Randhir Singh
- (7) Shri Maharaj Singh Bharti
- (8) Pandit D. N. Tiwary
- (9) Shri Bali Ram Bhagat

Shri Surendranath Dwivedy replied to the debate.

The Amendment moved by Shri Janardan Jagannath Shinkre was withdrawn by the leave of the House.

On the Resolution, the House divided, Ayes 117, Noes 9. The Resolution was accordingly adopted.

13. **Private Member's Resolution—Under Consideration**

Shri Atal Bihari Vajpayee moved the following Resolution:—

“This House is of opinion that the present anomalous status of Jammu and Kashmir State under which even though the State is an integral part of India, it has a separate Constitution, a separate Head of State and a separate Flag should be ended, and the State should be brought fully at par with the other Indian States; and to this end the House recommends that all necessary steps, such as abrogation of article 370, be initiated forthwith.”

His speech was not concluded.

The discussion was not concluded.

14. **Matter Under Rule 377**

Shri G. G. Swell raised a matter regarding reorganisation of Assam.

The Minister of Home Affairs made a statement on the subject.

(Lok Sabha adjourned *sine die* at 7-20 P.M.)

P. K. PATNAIK,
for Secretary.